

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
OA. No. 1035/2024

In the matter of:

S.K. Pandey

Applicant

Vs.

State of U.P.

Respondent

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**Filed by Adv. Amit Singh Chauhan
(On behalf on Central Pollution Control Board)**

**Place: Delhi
Dated: 09.12.2024**

**Joint Committee Report on
OA No. 1035/2024 in the matter of S K Pandey Vs State of U.P.
before the Hon'ble NGT order dated 07.11.2024**

Hon'ble National Green Tribunal, Principal Bench vide its order dated 07.11.2024 constituted Joint Committee of comprising of Central Pollution Control Board (CPCB), District Magistrate, Lucknow, Uttar Pradesh Pollution Control Board (UPPCB). The CPCB will act as nodal agency. The related para of said order is reproduced here as under:

"2. Complainant has said that Sunbreeze I Apartment BBD Green City is an integrated Township developed by M/s Viraj Constructions Pvt. Ltd. Lucknow who has been granted a completion certificate on 30.12.2021 without providing Sewage Treatment Plant or rain water harvesting system, builder has raised certain constructing in greenbelt; no proper arrangement has been made for treatment of sewage generated in the said project as also solid waste; and, there are several other violations which are elaborated...

4. The averments made in this letter petition prima-facie, in our view, give rise to substantial question relating to environment arising out of implementation of enactments mentioned in Schedule I of NGT Act, 2010 but before proceeding further we find it appropriate to get the facts verified and for this purpose constitute a Joint Committee comprising Uttar Pradesh State Pollution Control Board; District Magistrate; Lucknow and, Central Pollution Control Board.

5. Central Pollution Control Board shall be the Nodal Authority for coordination and compliance of this order.

6. Said Committee shall visit the site, collect relevant information and submit a factual report within one month.

7. List for further consideration on 11.12.2024."

Copy of the reference NGT order is annexed as **Annexure-I**

1. Background:

In pursuance of the Hon'ble NGT order dated 07.11.2024, Joint Committee comprising of District Magistrate; Lucknow, Uttar Pradesh State Pollution Control Board (UPPCB) and Central Pollution Control Board (CPCB) discussed the matter on 27.11.2024 and decided to visit the site on dated 29.11.2024 and 02.12.2024.

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The joint committee comprising of following members inspected the site along with representative of project proponent:

- Representative of District Magistrate, Lucknow: Shri Ankit Shukla, SDM (Sadar)
- Representative of CPCB: Shri Kamal Kumar, Scientist 'E', CPCB RD Lucknow
- Representative of UPPCB: Shri J. P. Maurya, Regional Officer UPPCB, Lucknow

During the Joint Committee field visit, Shri. Mohammad Faisal, SSA CPCB Lucknow, Shri Vinod Kumar AEE UPPCB, Representative from Builder Shri Anuj Pachaori, DGM from M/s Auram Infrastructure Maintenance Pvt. Ltd. and Local flat resident Shri Sunil Kumar Pandey, T-8/801, Shri B. R. Singh, T-10/702 and Shri Mithlesh Kumar Chaturvedi, T-06/504 were also present.

2. Observation of Joint Committee:

The Joint Committee's field observations and collected information are presented below:

- i. The site "Sun Breeze -1 Apartment is part of BBD Green City, Lucknow which is an integrated township developed by M/s Viraj Constructions Pvt. Ltd. Lucknow (PP) which has been granted a completion certificate by Lucknow Development Authority (LDA) on dt. 26.11.2018 for Block-C tower no. 09, 10, 11& 12 and on dt. 30.12.2021 for Block-A tower no. 01, 02, 03, 04, Block -B tower no. 05, 06, 07, 08. Copy attached as **Annexure- II**
- ii. State Level Environment Impact Assessment Authority (SEIA), Uttar Pradesh has issued Environmental Clearance (EC) for M/s Viraj Integrated Township, Village- Shahpur Sarai Sheikh and Semra, District Lucknow, U.P. M/s Viraj Construction Pvt. Ltd. On dt. 22.11.2012 and on dt.12.09.2018. During visit it was informed by Shri Anuj Pachaori, DGM that presently maintenance of township is looking after by M/s Auram Infrastructure Maintenance Pvt. Ltd.
- iii. Sun Breeze -1 Apartment is a part of integrated township BBD Green City, Lucknow having total 12 towers. As informed by representative of project proponent that total 776 resident's flats have been developed in which 450 flats are occupied at present.
- iv. All sewage generated from these towers is treated in 01 STP of 250 KLD with MBBR technology installed in the basement of tower 11/12. As per LDA approved site plan map for Sun Breeze -1 Apartment's basement area is reserved for parking. Approved map is attached as **Annexure-III**

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- v. At present, STP is not constructed at location as per LDA approved revised layout plan of Integrated Township (BBD Green City) at village Semra, Shahpur & Sarai Sheikh, Lucknow. copy of LDA approved revised layout plan attached as **Annexure- IV**.
- vi. During visit, STP was found operational, however at present, Builder not having valid consent for STP from UPPCB as consent was expired on dt.31.12.2023, which was issued on dt. 25.04.2023. Copy of CTE and EC is attached as **Annexure- V**
- vii. Builder applied for renewal of CTO on dt. 30.12.2023, which was rejected by UPPCB on dt. 17.02.2024. Project Proponent has applied for renewal of CTO on dt. 17.10.2024, but till now UPPCB has not issued CTO. Copy attached as **Annexure- VI**
- viii. During visit, it was observed that flow meter installed at outlet of STP treated effluent, however no logbook of STP operation, quantity of treated discharge, testing results of effluents were maintained.
- ix. During visit, it was observed that no separate electricity meter installed for STP.
- x. During visit, it was observed by the team that construction of another 250 KLD STP was started in basement of tower 5/6, however it was informed by the representative that construction of STP was stopped due to protest of residents. A natural drain was passing near the township in which 02 underground discharge pipelines were observed which was connected to the integrated township. Representative of PP informed that these underground discharge pipelines are not connected to the STP.
- xi. During visit, samples were collected from inlet, outlet of STP, 02 discharging points and up-stream & down- stream of drain before and after confluence point of discharge point of underground pipelines. Grab Sample of ground water also collected for to assess the impact of STP. Samples were analyzed at CPCB-RD laboratory and analysis results are attached as **Annexure- VII**
- xii. The analyzed report of above samples is presented below table 1, 2 and 3:

Table – 1: Analysis Result of 250 KLD STP of Sun Breeze-I Apartment						
Sr. No.	Parameter	Unit	STP Inlet (SBA-01)	STP Outlet (SBA-02)	Discharge Standards for STP as per MoEF&CC	Discharge Standards for STP as per Hon'ble NGT
1	pH		8.18	8.37	6.5-9.0	5.5-9.0
2	TSS	mg/L	78.7	BDL	100	20
3	BOD	mg/L	23.0	5.12	30	10
4	COD	mg/L	74.0		--	50

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5	FC	MPN/100 ml	--	<1.8	<1000	100
6	Total Nitrogen	mg/L	11.2	8.92	--	10

Table-2: Analysis Result of Discharge point and natural drain at BBD Green City


Sr.No.	Parameter	Unit	Discharge point-01 (SBA-03)	Discharge point-02 (SBA-04)	Natural Drain U/s (SBA-05)	Natural Drain D/s (SBA-06)	Discharge Standards for STP as per MoEF&CC	Discharge Standards for STP as per Hon'ble NGT
1	pH		7.79	7.66	7.68	7.62	6.5-9.0	5.5-9.0
2	TSS	mg/L	92.2	86.8	18.2	22.2	100	20
3	BOD	mg/L	103	98.3	22.5	25.7	30	10
4	COD	mg/L	217	228	61.7	80.7	--	50
5	FC	MPN/100 ml	1.3 x10⁷	2.2 x10⁶	4.9 x10 ⁶	1.7 x10 ⁷	<1000	100/230
6	Total Nitrogen	mg/L	23.3	18.9	25.5	28.2	--	10

Table-3: Analysis Result of Ground Water Sample

Sr. No.	Parameters	Unit	Value (SBA-07)	Acceptable Limit as Per Drinking water std. (IS 10500:2012)
1.	pH	--	6.92	6.5 -8.5
2.	Colour	Hazen	5.0	5.0
3.	Total Hardness	mg/l	218	200
4.	Alkalinity	mg/l	200	200
5.	COD	mg/l	BDL	---

- xiii. Analysis result of STP outlet sample reveals (Table - 1) that all parameters are meeting the treated STP Discharge Standards as per MoEF&CC notification no. 843, dt. 13.10.2017 and as per Hon'ble NGT order dt.30.04.2019 in the matter of OA No 1069/2018. However, inlet parameters results reveal that there is a possibility of discharge of untreated sewage from integrated township through the two pipelines in to nearby drain.
- xiv. Analysis result of discharge point -01 and discharge point -02 sample reveals (Table - 2) that all parameters are non-complying, except pH with respect to the Discharge STP Standards as per Hon'ble NGT order dt.30.04.2019 in the matter of OA No 1069/2018. Both discharge

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point sample analysis results indicated that, there is a possibility of discharge of untreated sewage from integrated township through these discharge point.

- xv. Analysis result of Ground Water Sample (Table - 3) shows that all monitored parameters are meeting the acceptable limit for drinking water of as per BIS standard-10500:2012, except Total Hardness.
- xvi. UPPCB has imposed environmental compensation (EC) of Rs. 51.00 lakh for non-compliance of STP treated discharge effluent norms as per CTO. In this regard, copy of UPPCB notice dt. 01.07.2024 and EC letter issue dated 27.08.2024 attached as **Annexure-VIII**
- xvii. UPPCB has filed a prosecution against the Directors of M/s Viraj Construction Pvt. Ltd., Sunbreeze-1, BBD Green City located at Village-Shahpur Sharai Sheikh, Semra, Lucknow. The case was filed on 30th November 2024 under Sections 43 and 44 of the Water (Prevention and Control of Pollution) Act, 1974. The prosecution was done in the court of Special Judicial Magistrate (Pollution), Lucknow under case number 6842/2024. The next date of hearing for the case is scheduled for 4th January 2025. Copy attached as **Annexure-IX**
- xviii. Builder has installed total 04 DG sets in which 03 DG sets with the capacity of 750 KVA and 01 DG sets with the capacity of 365 KVA with canopy in the township. DG sets do not have sufficient vent height for emission. No log book was maintained for operation record of DG sets.
- xix. Builder is using groundwater for water supply to Sun Breeze-I Apartment. Builder has taken permission from State Ground Water Department on dt.17.07.2023 for abstraction of Ground water with annual permission 76650 m³, which is valid from dt. 09.05.2023 to 08.05.2028. Electromagnetic flow meter was not installed at ground water abstraction point and logbook for abstraction of ground water was not maintained. Copy of NOC obtained from State Ground Water Department is attached as **Annexure- X**
- xx. During visit, it was observed that NOC from fire safety department and rain water harvesting system as per CTO and solar lights has not been developed in Sun Breeze-I Apartment, as per EC conditions.

2.1. During the visit other detail information and the present status of the issues raised by the applicant and mentioned in the Hon'ble Order are as below: -

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Sr. No.	Issues	Present Status based on visit and information provided
1.	“The STP provided (after 4 years of issue of CC dated 26-11-2018) is not adequate and the actual generation of sewage is higher than the capacity of the STP provided.	<ul style="list-style-type: none"> ○ At present, as per the information provided and field visit, the STP (250 KLD) installed by M/s Shine Water Experts and handed over to M/s Viraj Construction Pvt. Ltd. on dt 06.02.2023 Copy of handover letter attached as Annexure-XI, however the completion certificate for residential tower issued by LDA on dt. 26.11.2018 for Block-C tower no. 09, 10, 11& 12 and on dt. 30.12.2021 for Block-A tower no. 01, 02, 03, 04, Block -B tower no. 05, 06, 07, 08. STP handover letter and CC attached as Annexure- II ○ The Sun Breeze -1 Apartment having 12 towers in which total 776 flats have been developed. So, the capacity of STP requirement would be about 500 KLD on full occupancy then at present installed 250 KLD STP would not adequate for treatment of total sewage generated.
2.	The STP had not been maintained with adequate MLSS in the aeration tank and seems to be in a septic condition. There was no dewatering system provided in the STP.	<ul style="list-style-type: none"> ○ The STP (250 KLD capacity) installed at basement of Tower 11/12 is based on the MBBR technology. Concentration of MLSS/MLVSS are performance indicator of biological treatment system in case of suspended growth system. However, in the present system the treatment technology is based on attached growth system. Hence

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Sr. No.	Issues	Present Status based on visit and information provided
		MLSS/MLVSS concentration in biological tank was not analyzed.
3.	There was no adequate area for utilizing the treated sewage for green belt development. The residential apartments have not made any provision for utilizing the treated sewage for toilet flushing purpose.	<ul style="list-style-type: none"> ○ Representative informed that treated water is being used in green belt area, however excess treated water is discharge in a natural drain through pipelines. ○ During visit it was observed that there was no provision for reuse of treated water for toilet flushing as per condition of EC.
4.	The untreated sewage generated from the residential flats is pumped and discharged into public storm water drain which leads to stagnation on nearby roads, water bodies, etc. thereby polluting the soil/groundwater/surface water and also creating nuisance to the local residents.	<ul style="list-style-type: none"> ○ Representative informed that treated water is being used in green belt area, however during rainy season excess treated water/ storm water is discharged in natural drain through 02 underground pipelines. ○ During visit it was observed that a natural drain passing through nearby the township in which 02 underground discharge pipe lines were observed which are connected to the integrated Township.
5.	The sewage water flew from apartment complex to Township east side natural Drainage/NALA untreated and blatantly violating NGT guidelines.	<ul style="list-style-type: none"> ○ During visit it was observed that a natural drain passing through nearby the township in which 02 underground discharge pipe lines were observed which are connected to the integrated Township. ○ Samples were collected from both discharging pipe lines of township and drain (UP & Down stream). Analysis results are attached as Annexure- VII

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Sr. No.	Issues	Present Status based on visit and information provided
6.	There are 776 flats and delay installed 250 KLD (that too in basement) STP is insufficient.	<ul style="list-style-type: none"> ○ The Sun Breeze -1 Apartment having 12 towers in which total 776 flats have been developed. So, the capacity of STP requirement would be about 500 KLD on full occupancy, then at present installed 250 KLD STP would not adequate for treatment of total sewage generated. ○ During visit, it was observed by the team construction of another 250 KLD STP was started in basement of tower 5/6, however it was informed by the representative that construction of STP was stopped due to protest of residents.
7.	It is not known whether STP is approved in this Township for all Group Housing or individual STP approve by LDA in MAP below basement that needs to be checked by EASC UP/Pollution Board UP.	<ul style="list-style-type: none"> ○ As per approved integrated township site map from LDA, STP site was approved at another location for integrated township. STP site was not approved in basement area. Annexure- IV.
8.	It was understood that builder M/s Viraj Constructions Pvt. Ltd. Lucknow had obtained necessary permissions and they had provided all necessary facilities to treat the sewage and other treatment systems but they came to understand later that they have not provided necessary STP and other pollution control mechanism to avoid the odor pollution that is being	<ul style="list-style-type: none"> ○ One 250 KLD capacity of STP have been installed and operational at basement of tower 11/12. Installation of STP in basement has not been permitted. ○ As per the approved site map from LDA, builder had not developed greenbelt area. ○ During visit, it was observed that, a 250 KLD STP has been installed which is based on MBBR technology at the basement of tower 11/12 and STP is operational. No

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Sr. No.	Issues	Present Status based on visit and information provided
	<p>generated from the STP and its improper installation without providing necessary pollution control mechanism and treatment facilities may resulted in stagnation of sewage water in that area leading to unhygienic condition and also causing pungent and bad odor.</p> <p>They have not provided necessary green belt. Since, water oozing out from the STP may start stagnating on the basement. There was a duty cast on the Pollution Control Board to identify the STP available in the market like Sequencing Batch Reactor (SBR), Moving Bed Bio film Reactor (MBBR), Activated Sludge Process (ASP), Membrane Bioreactor (MBR), etc., depending upon the suitability and violability of the Residential Complex. Without considering the liability of the builder, the 1st respondent had issued show cause notice to the applicant association with a view to protect the builder.</p> <p>The 2nd respondent did not install safeguards prescribed by the Pollution Control Board for operating the plant by DG Set and the DG Set was also causing air and noise pollution and</p>	<p>logbook record for discharge, operational of STP, test results was maintained.</p> <ul style="list-style-type: none"> ○ Total 04 DG set were installed in which 03 DG sets with the capacity of 750 KVA and 01 DG sets with the capacity of 365 KVA with canopy. ○ During visit, no logbook for operation of DG sets was maintained. DG sets are not equipped with sufficient stack height of vent.

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Sr. No.	Issues	Present Status based on visit and information provided
	there was no consent obtained from the Pollution Control Board by the Promoter for this purpose.	
9.	Testing of samples shall be done at periodic intervals to enable proper control of the STP's performance and same be provided to residents.	<ul style="list-style-type: none"> ○ During visit, samples were collected from STP outlet and analyzed in CPCB Lab Lucknow. ○ Analysis results are attached as Annexure-VII
10.	We are unaware whether any Operational parameters analyzed in a reputed accredited lab and the data are utilized for performance optimization of the plant. The results of the analysis should be accessible to all the residents and shall be displayed on the notice board in the complex but nothing has been communicated.	<ul style="list-style-type: none"> ○ The builder could not produce any testing reports of treated effluents of STP and no data display board was available.
11.	Standards prescribed for operating the standby DG Set no strictly followed and necessary consent in this regard is obtained from the Board.”	<ul style="list-style-type: none"> ○ The builder has taken consent to operate from UPPCB for Sun Breeze -1 Apartment which include for 02 DG sets, which is expired on dt. 31.12.2023. During visit it was observed that 04 DG sets with canopy were installed in Sun Breeze -1 Apartment which are not equipped with sufficient stack height.
12.	“Constructions of Club House and Swimming pool in Green Belt hence green belt reduced below 10% as against 15% norms.	<ul style="list-style-type: none"> ○ As per LDA approved map total site area of Sun Breeze -1 Apartment is 26066.22 m² in which builder has provided 2616.52 m² in

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Sr. No.	Issues	Present Status based on visit and information provided
		place of 2606.62 m ² . Approved site map attached as Annexure-III
13.	No solar lights have been provided in GH 04.	○ During visit, no solar lights observed, as per EC condition it should provide.
14.	Rain water harvesting not constructed in operational.	○ During visit, no rain water harvesting system has been developed, which should develop as per CTO.
15.	<p>No system of Solid and other Garbage waste management exist. In Township proposed STP yet to start? The builder constructed on e 250 KLD STP below basement of Tower 11-12 installed dated 23-01-2023 that is 4 years after issue of CC dated 26.11.2018 by LDA and now constructing another 250 KLD STP in basement Below Tower 5/6 and for such illegal construction already we lodged complaint in Lucknow Development Authority.</p> <p>You can see open Sewar water flowing in Nala polluting ecosystems, canal and river. Not only had this office block made in place of rain water harvesting.</p> <p>No solar lights provided and on Green Belt Club House and swimming pool constructed in name of FAR and compounding.</p>	<p>○ During visit, some bins were available for solid waste collection in towers and builder informed that disposal of MSW is being done with the help of Lucknow Nagar Nigam. Copy of Solid Waste user Charge Demand from Nagar Nigam is attached as Annexure-XII</p> <p>○ At presently one 250 KLD STP has been installed and operational in the basement of tower 11/12.</p> <p>○ During visit, it was observed by the team construction of another 250 KLD STP was started in basement of tower 5/6, however it was informed by the representative that construction of STP was stopped due to protest of residents.</p> <p>○ During visit it was observed by joint team that treated water of STP from township is discharging to nearby natural drain through 02 underground pipelines.</p>

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Sr. No.	Issues	Present Status based on visit and information provided
	The greenbelt reduced below 10% as compared 15% in Group Housing in addition to 15% Greenbelt in township.	<ul style="list-style-type: none"> ○ During visit it was observed by joint team that no rainwater harvesting system, have been constructed, as per CTO. ○ During visit it was observed by joint team that no solar lights system has been provided, as per EC condition.
16.	There is no system exist for solid and liquid waste management in Township violation term and condition issued dated 12/09/2018 by your office.”	<ul style="list-style-type: none"> ○ During visit, as per the builder’s information, Solid waste is managing with the help of Lucknow Nagar Nigam. ○ During visit some bins of Lucknow Nagar Nigam were observed in the towers. ○ During visit representative of builder informed that all sewage waste generated in the township is being treated in present operational STP and another STP will be constructed, as per requirement. ○ During visit, it was observed by joint team that effluent of township is discharging to nearby natural drain through 02 underground pipelines.

2.2. Conclusion and Suggestions:

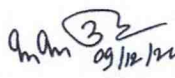
It is evident from above field observation and information that solid waste management; sewage management and infrastructure facilities development need to be upgraded as per approved map and rules. Project Proponent may be directed to comply with following recommendations:


1. The construction of the suitable capacity of STP be developed and ensured complying all prescribed rules/guidelines of CTE and should ensure that treated effluent must comply the discharge effluent norms as per CTO.

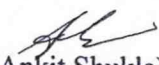
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2. Project Proponent must obtain CTO from UPPCB for operation of STP and comply the stipulated norms.
3. Project Proponent must ensure that no untreated sewage should discharge or bypass to drain. All Sewage generated from township areas must be connected to operational STP in the township.
4. Project Proponent should ensure that development of STP, green belt areas, solar lights, rainwater harvesting system in the integrated township should be develop as per conditions of Environmental Clearance (EC) and approved site map of township, action should be taken by concern agency for violation.
5. Project Proponent should ensure that all solid waste should be collected, segregated, transported and disposed, as per the Solid Waste Management Rules, 2016, as amended.
6. Regular surveillance is required to ensure compliance of recommendations as well as to ensure proper enforcement of Solid Waste Management Rules, 2016 and treatment of sewage in the area by the concern departments.


(Kamal Kumar)
Scientist "E"
Central Pollution Control
Board, Lucknow


(J.P. Maurya)
Regional Officer
UPPCB, Lucknow


(Ankit Shukla)
SDM (Sadar)
Lucknow

Pictures of the site visit



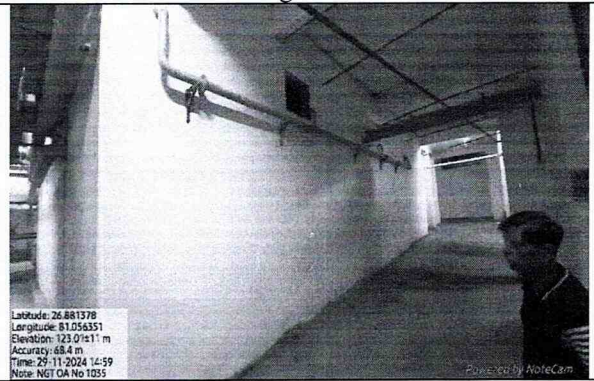
Main Gate of Sun Breeze -1



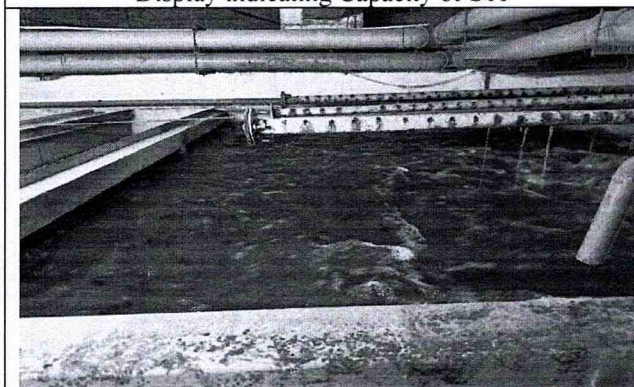
Flow Diagram of STP



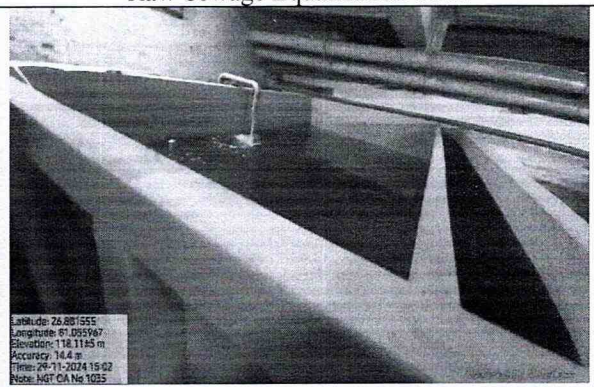
Display indicating Capacity of STP



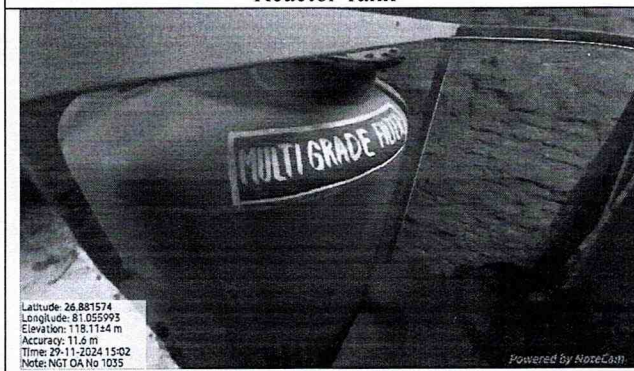
Raw Sewage Equalization Tank



Reactor Tank



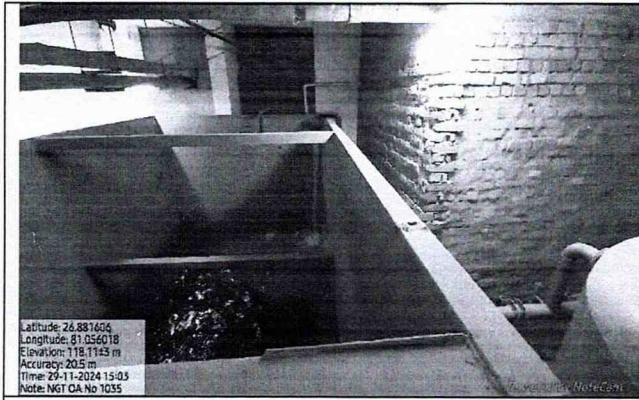
Tube settler



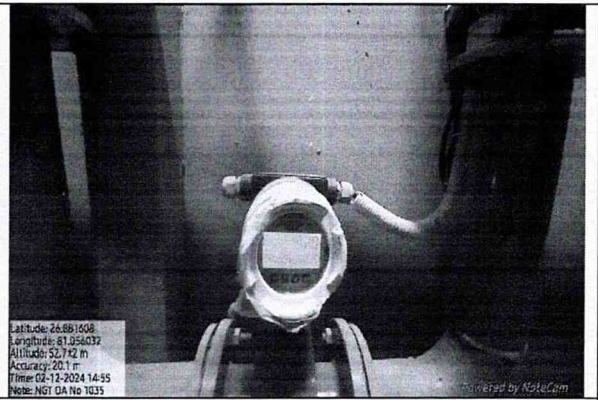
MGF



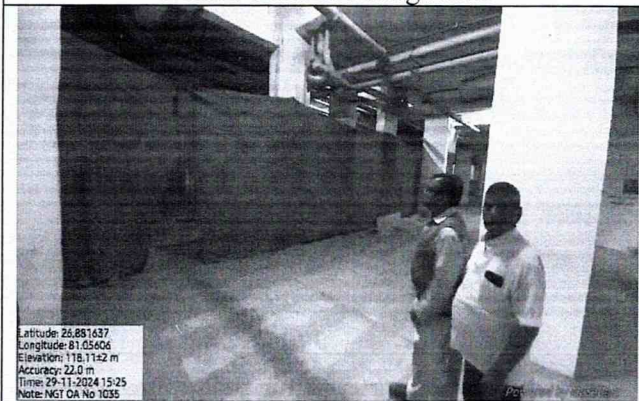
ACF



Treated effluent storage tank



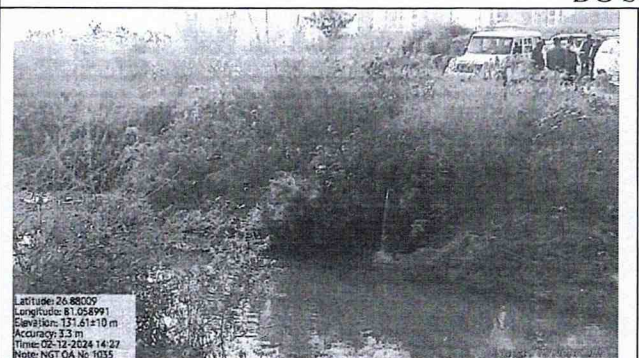
Flow meter installed at STP Outlet



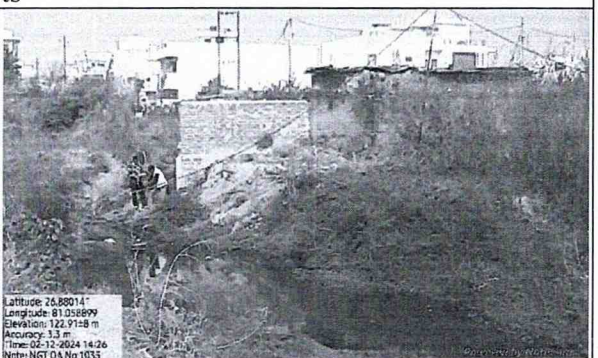
250 KLD Proposed STP at Basement of tower 4/5



DG Sets



O2 Discharge point



Sampling in U/S of Drain

Item No.02

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1035/2024

S K Pandey

Applicant(s)

Versus

State of U.P.

Respondent(s)

Date of hearing: 07.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None

ORDER

1. S K Pandey resident of Flat No.P3, Tower-5, Sunbreeze 1 Apartment BBD Green City, Lukhnow has made a complaint with regard to non compliance of environmental laws by Developer and Builder at Lucknow, vide letter petition dated 08.01.2024, and this has been registered as Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401.***

2. Complainant has said that Sunbreeze I Apartment BBD Green City is an integrated Township developed by M/s Viraj Constructions Pvt. Ltd. Lucknow who has been granted a completion certificate on 30.12.2021 without providing Sewage Treatment Plant or rain water harvesting

system, builder has raised certain constructing in greenbelt; no proper arrangement has been made for treatment of sewage generated in the said project as also solid waste; and, there are several other violations which are elaborated as under:

- I. *"The STP provided (after 4 years of issue of CC dated 26-11-2018) is not adequate and the actual generation of sewage is higher than the capacity of the STP provided.*
- II. *The STP had not been maintained with adequate MLSS in the aeration tank and seems to be in a septic condition. There was no dewatering system provided in the STP.*
- III. *There was no adequate area for utilizing the treated sewage for green belt development. The residential apartments have not made any provision for utilizing the treated sewage for toilet flushing purpose.*
- IV. *The untreated sewage generated from the residential flats is pumped and discharged into public storm water drain which leads to stagnation on nearby roads, water bodies, etc. thereby polluting the soil/groundwater/surface water and also creating nuisance to the local residents.*
- V. *The sewage water flew from apartment complex to Township east side natural Drainage/NALA untreated and blatantly violating NGT guidelines.*
- VI. *There are 776 flats and delay installed 250 KLD (that too in basement) STP is insufficient.*
- VII. *It is not known whether STP is approved in this Township for all Group Housing or individual STP approve by LDA in MAP below basement that needs to be checked by EASC UP/Pollution Board UP.*
- VIII. *It was understood that builder M/s Viraj Constructions Pvt. Ltd. Lucknow had obtained necessary permissions and they had provided all necessary facilities to treat the sewage and other treatment systems but they came to understand later that they have not provided necessary STP and other pollution control mechanism to avoid the odor pollution that is being generated from the STP and its improper installation without providing necessary pollution control mechanism and treatment facilities may resulted in stagnation of sewage water in that area leading to unhygienic condition and also causing pungent and bad odour. They have not provided necessary green belt. Since, water oozing out from the STP may start stagnating on the basement. There was a duty cast on the Pollution Control Board to identify the STP available in the market like Sequencing Batch Reactor (SBR), Moving Bed Bio film Reactor (MBBR), Activated Sludge Process (ASP), Membrane Bioreactor (MBR), etc., depending upon the suitability and violability of the Residential Complex. Without*

considering the liability of the builder, the 1st respondent had issued show cause notice to the applicant association with a view to protect the builder. The 2nd respondent did not install safeguards prescribed by the Pollution Control Board for operating the plant by DG Set and the DG Set was also causing air and noise pollution and there was no consent obtained from the Pollution Control Board by the Promoter for this purpose.

- IX. *Testing of samples shall be done at periodic intervals to enable proper control of the STP's performance and same be provided to residents.*
 - X. *We are unaware whether any Operational parameters analyzed in a reputed accredited lab and the data are utilized for performance optimization of the plant. The results of the analysis should be accessible to all the residents and shall be displayed on the notice board in the complex but nothing has been communicated.*
 - XI. *Standards prescribed for operating the standby DG Set no strictly followed and necessary consent in this regard is obtained from the Board."*
3. Complainant had added certain further violations as under:
- I. *"Constructions of Club House and Swimming pool in Green Belt hence green belt reduced below 10% as against 15% norms.*
 - II. *No solar lights have been provided in GH 04.*
 - III. *Rain water harvesting not constructed in operational.*
 - IV. *No system of Solid and other Garbage waste management exist. In Township proposed STP yet to start? The builder constructed on e 250 LKD STP below basement of Tower 11-12 installed dated 23-01-2023 that is 4 years after issue of CC dated 26.11.2018 by LDA and now constructing another 250 KLD STP in basement Below Tower 5/6 and for such illegal construction already we lodged complaint in Lucknow Development Authority. You can see open Se4war water flowing in Nala polluting ecosystems, canal and river. Not only had this office block made in place of rain water harvesting. No solar lights provided and on Green Belt Club House and swimming pool constructed in name of FAR and compounding. The greenbelt reduced below 10% as compared 15% in Group Housing in addition to 15% Greenbelt in township.*
 - V. *There is no system exist for solid and liquid waste management in Township violation term and condition issued dated 12/09/2018 by your office."*

4. The averments made in this letter petition prima-facie, in our view, give rise to substantial question relating to environment arising out of

implementation of enactments mentioned in Schedule I of NGT Act, 2010 but before proceeding further we find it appropriate to get the facts verified and for this purpose constitute a Joint Committee comprising Uttar Pradesh State Pollution Control Board; District Magistrate; Lucknow and, Central Pollution Control Board.

5. Central Pollution Control Board shall be the Nodal Authority for co-ordination and compliance of this order.
6. Said Committee shall visit the site, collect relevant information and submit a factual report within one month.
7. List on 11.12.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 07, 2024
Original Application No. 1035/2024
M



लखनऊ विकास प्राधिकरण

प्राधिकरण भवन, विपिन खण्ड, गोमतीनगर, लखनऊ

पत्रांक: 1502/BE/HTIG/2021

दिनांक : 30 दिसम्बर, 2021

(विकास प्राधिकरण की अभ्युक्ति एवं पूर्णता प्रमाण-पत्र)

लखनऊ-फैजाबाद रोड पर मेसर्स विराज कान्सट्रक्शन्स प्रा०लि० द्वारा इंटीग्रेटेड टाउनशिप "बी०बी०डी० ग्रीन सिटी" के अन्तर्गत ग्रुप हाउसिंग भूखण्ड संख्या-4 के ब्लॉक-ए, के टॉवर संख्या-1, 2, 3, 4 व ब्लॉक-बी के टॉवर संख्या-5, 6, 7, 8 हेतु अधिकृत हस्ताक्षरी-श्री अमित श्रीवास्तव, आर्कीटेक्ट-श्री राहुल राज सिंह व स्ट्रक्चर इंजीनियर-श्री कमल के० सभरवाल द्वारा दिये गये प्रमाण-पत्र का परीक्षण श्री अतुल शर्मा, अवर अभियन्ता, लखनऊ विकास प्राधिकरण द्वारा कर लिया गया है। उत्तर प्रदेश नगर योजना और विकास अधिनियम-1973 की धारा-15क(2) के अनुसार निम्न प्रतिबन्धों के अधीन उपाध्यक्ष, ल०वि०प्रा० के अनुमोदन दिनांक 17.12.2021 के अनुसार निर्मित ग्रुप हाउसिंग भूखण्ड संख्या-4 के ब्लॉक-ए, के टॉवर संख्या-1, 2, 3, 4 व ब्लॉक-बी के टॉवर संख्या-5, 6, 7, 8 का पूर्णता प्रमाण-पत्र जारी किया जाता है।

प्रतिबन्ध :-

1. अग्निशमन विभाग की अनापत्ति में उल्लिखित प्रतिबन्धों का सदा पालन करना होगा तथा वांछित अवधि में अनापत्ति प्राप्त कर अग्निशमन उपकरण क्रियाशील रखना होगा।
2. अग्निशमन विभाग की अनापत्ति में उल्लिखित प्रतिबन्धों का पालन सुनिश्चित करना होगा।
3. आवंटी द्वारा विकास कार्य के सम्बन्ध में कोई शिकायत, कमी या अभाव हो तो समस्त समस्याओं का निराकरण करने का उत्तरदायित्व विकासकर्ता का होगा।

दिनांक :

हस्ताक्षर  (हा०/ई०सेल)

पदनाम ल०वि०प्रा० लखनऊ.....

कार्यालय मुहर



लखनऊ विकास प्राधिकरण

प्राधिकरण भवन, विपिन खण्ड, गोमतीनगर, लखनऊ

पत्रांक: 885/EE/HTIG/2018

दिनांक : 26 नवम्बर, 2018

(विकास प्राधिकरण की अभ्युक्ति एवं आंशिक पूर्णता प्रमाण-पत्र)

लखनऊ-कैजाबाद रोड पर मेसर्स बिराज कान्सो प्रा०लि० के इंटीग्रेटेड टाउनशिप "बी०बी०डी० ग्रीन सिटी" के अन्तर्गत ग्रुप हाउसिंग भूखण्ड संख्या-4 के ब्लॉक-सी के टावर संख्या-9 हेतु निदेशक, श्री आर०के० अग्रवाल, आर्कीटेक्ट-श्री राहुल राज सिंह व स्ट्रक्चर इंजीनियर-श्री कमल के० समरवाल द्वारा दिये गये प्रमाण-पत्र का परीक्षण श्री शशिभूषण मिश्रा एवं श्री अतुल शर्मा, अवर अभियन्ता, लखनऊ विकास प्राधिकरण द्वारा दिनांक 03.10.2018 को कर लिया गया है। उत्तर प्रदेश नगर योजना और विकास अधिनियम-1973 की धारा-15क(2) के अनुसार निम्न प्रतिबन्धों के अधीन उपाध्यक्ष, ल०वि०प्रा० के अनुमोदन दिनांक 11.10.2018 के अनुसार निर्मित ग्रुप हाउसिंग भूखण्ड संख्या-4 के ब्लॉक-सी के टावर संख्या-9 का पूर्णता प्रमाण-पत्र जारी किया जाता है।

प्रतिबन्ध :-

1. अग्निशमन विभाग की अनापत्ति में उल्लिखित प्रतिबन्धों को सदा पालन करना होगा तथा प्रत्येक वर्ष अग्निशमन उपकरण के क्रियाशील होने के सम्बन्ध में अनापत्ति प्राप्त करना होगा।
2. पक्ष द्वारा उ०प्र० अपार्टमेंट एक्ट-2010 का अनुपालन सुनिश्चित करना होगा।
3. आवंटी द्वारा विकास कार्य के सम्बन्ध में कोई शिकायत, कमी या अभाव हो तो समस्त समस्याओं का निराकरण करने का उत्तरदायित्व विकासकर्ता का होगा।
4. प्रश्नगत ग्रुप हाउसिंग भूखण्ड पर समस्त टावरों का निर्माण पूर्ण होने के पश्चात् अन्तिम रूप से पूर्णता प्रमाण पत्र प्राप्त करना होगा।

दिनांक :

हस्ताक्षर-श्री शशिभूषण मिश्रा (ह०/ह०सेल)
पदनाम ल०वि०प्रा०, लखनऊ
कार्यालय मुहर



लखनऊ विकास प्राधिकरण
प्राधिकरण भवन, विपिन खण्ड, गोमतीनगर, लखनऊ

पत्रांक: 886/EE/HTIG/2018

दिनांक 26 नवम्बर, 2018

(विकास प्राधिकरण की अभ्युक्ति एवं आंशिक पूर्णता प्रमाण-पत्र)

लखनऊ-फैजाबाद रोड पर मेसर्स विराज कान्सो प्रा0लि0 के इटीग्रेटेड टाउनशिप "बी0बी0डी0 ग्रीन सिटी" के अन्तर्गत ग्रुप हाउसिंग भूखण्ड संख्या-4 के ब्लॉक-सी के टावर संख्या-10 हेतु निदेशक, श्री आर0के0 अग्रवाल, आर्कीटेक्ट-श्री राहुल राज सिंह व स्ट्रक्चर इंजीनियर-श्री कमल के0 सभरवाल द्वारा दिये गये प्रमाण-पत्र का परीक्षण श्री शशिभूषण मिश्रा एवं श्री अतुल शर्मा, अवर अभियन्ता, लखनऊ विकास प्राधिकरण द्वारा दिनांक 03.10.2018 को कर लिया गया है। उत्तर प्रदेश नगर योजना और विकास अधिनियम-1973 की धारा-15क(2) के अनुसार निम्न प्रतिबन्धों के अधीन उपाध्यक्ष, ल0वि0प्रा0 के अनुमोदन दिनांक 11.10.2018 के अनुसार निर्मित ग्रुप हाउसिंग भूखण्ड संख्या-4 के ब्लॉक-सी के टावर संख्या-10 का पूर्णता प्रमाण-पत्र जारी किया जाता है।

प्रतिबन्ध :-

1. अग्निशमन विभाग की अनापत्ति में उल्लिखित प्रतिबन्धों को सदा पालन करना होगा तथा प्रत्येक वर्ष अग्निशमन उपकरण के क्रियाशील होने के सम्बन्ध में अनापत्ति प्राप्त करना होगा।
2. पक्ष द्वारा उ0प्र0 अपार्टमेन्ट एक्ट-2010 का अनुपालन सुनिश्चित करना होगा।
3. आवंटी द्वारा विकास कार्य के सम्बन्ध में कोई शिकायत, कमी या अभाव हो तो समस्त समस्याओं का निराकरण करने का उत्तरदायित्व विकासकर्ता का होगा।
4. प्रश्नगत ग्रुप हाउसिंग भूखण्ड पर समस्त टावरों का निर्माण पूर्ण होने के पश्चात् अन्तिम रूप से पूर्णता प्रमाण पत्र प्राप्त करना होगा।

दिनांक :

हस्ताक्षर
अभिषेक जी अग्रवाल (हा0/ई0सेल)
पदनाम ल0वि0प्रा0, लखनऊ
कार्यालय मुहर :



लखनऊ विकास प्राधिकरण
प्राधिकरण भवन, विपिन खण्ड, गोमतीनगर, लखनऊ

पत्रांक: 887/EE/HTIG/2018

दिनांक : 26 नवम्बर, 2018

(विकास प्राधिकरण की अभ्युक्ति एवं आंशिक पूर्णता प्रमाण-पत्र)

लखनऊ-फैजाबाद रोड पर मेसर्स विराज कान्स० प्रा०लि० के इंटीग्रेटेड टाउनशिप "बी०बी०डी० ग्रीन सिटी" के अन्तर्गत ग्रुप हाउसिंग भूखण्ड संख्या-4 के ब्लॉक-सी के टावर संख्या-11 हेतु निदेशक, श्री आर०के० अग्रवाल, आर्कीटेक्ट-श्री राहुल राज सिंह व स्ट्रक्चर इंजीनियर-श्री कमल के० सभरवाल द्वारा दिये गये प्रमाण-पत्र का परीक्षण श्री शशिभूषण मिश्रा एवं श्री अतुल शर्मा, अवर अभियन्ता, लखनऊ विकास प्राधिकरण द्वारा दिनांक 03.10.2018 को कर लिया गया है। उत्तर प्रदेश नगर योजना और विकास अधिनियम-1973 की धारा-15क(2) के अनुसार निम्न प्रतिबन्धों के अधीन उपाध्यक्ष, ल०वि०प्रा० के अनुमोदन दिनांक 11.10.2018 के अनुसार निर्मित ग्रुप हाउसिंग भूखण्ड संख्या-4 के ब्लॉक-सी के टावर संख्या-11 का पूर्णता प्रमाण-पत्र जारी किया जाता है।

प्रतिबन्ध :-

1. अग्निशमन विभाग की अनापत्ति में उल्लिखित प्रतिबन्धों को सदा पालन करना होगा तथा प्रत्येक वर्ष अग्निशमन उपकरण के क्रियाशील होने के सम्बन्ध में अनापत्ति प्राप्त करना होगा।
2. पक्ष द्वारा उ०प्र० अपार्टमेन्ट एक्ट-2010 का अनुपालन सुनिश्चित करना होगा।
3. आवंटी द्वारा विकास कार्य के सम्बन्ध में कोई शिकायत, कमी या अभाव हो तो समस्त समस्याओं का निराकरण करने का उत्तरदायित्व विकासकर्ता का होगा।
4. प्रश्नगत ग्रुप हाउसिंग भूखण्ड पर समस्त टावरों का निर्माण पूर्ण होने के पश्चात् अन्तिम रूप से पूर्णता प्रमाण पत्र प्राप्त करना होगा।

दिनांक :

हस्ताक्षर

पदनाम
अभियन्ता (ल०/ई०सेल)
कार्यालय लखनऊ, लखनऊ.....



लखनऊ विकास प्राधिकरण
प्राधिकरण भवन, विपिन खण्ड, गोमतीनगर, लखनऊ

पत्रांक: 898/EE/HTIG/2018

दिनांक : 26 नवम्बर, 2018


(विकास प्राधिकरण की अभ्युक्ति एवं आंशिक पूर्णता प्रमाण-पत्र)

लखनऊ-फैजाबाद रोड पर मेसर्स विराज कान्स० प्रा०लि० के इटीग्रेटेड टाउनशिप "बी०बी०डी० ग्रीन सिटी" के अन्तर्गत ग्रुप हाउसिंग भूखण्ड संख्या-4 के ब्लॉक-सी के टावर संख्या-12 हेतु निदेशक, श्री आर०के० अग्रवाल, आर्कीटेक्ट-श्री राहुल राज सिंह व स्ट्रक्चर इंजीनियर-श्री कमल के० सभरवाल द्वारा दिये गये प्रमाण-पत्र का परीक्षण श्री शशिभूषण मिश्रा एवं श्री अतुल शर्मा, अवर अभियन्ता, लखनऊ विकास प्राधिकरण द्वारा दिनांक 03.10.2018 को कर लिया गया है। उत्तर प्रदेश नगर योजना और विकास अधिनियम-1973 की धारा-15क(2) के अनुसार निम्न प्रतिबन्धों के अधीन उपाध्यक्ष, ल०वि०प्रा० के अनुमोदन दिनांक 11.10.2018 के अनुसार निर्मित ग्रुप हाउसिंग भूखण्ड संख्या-4 के ब्लॉक-सी के टावर संख्या-12 का पूर्णता प्रमाण-पत्र जारी किया जाता है।

प्रतिबन्ध :-

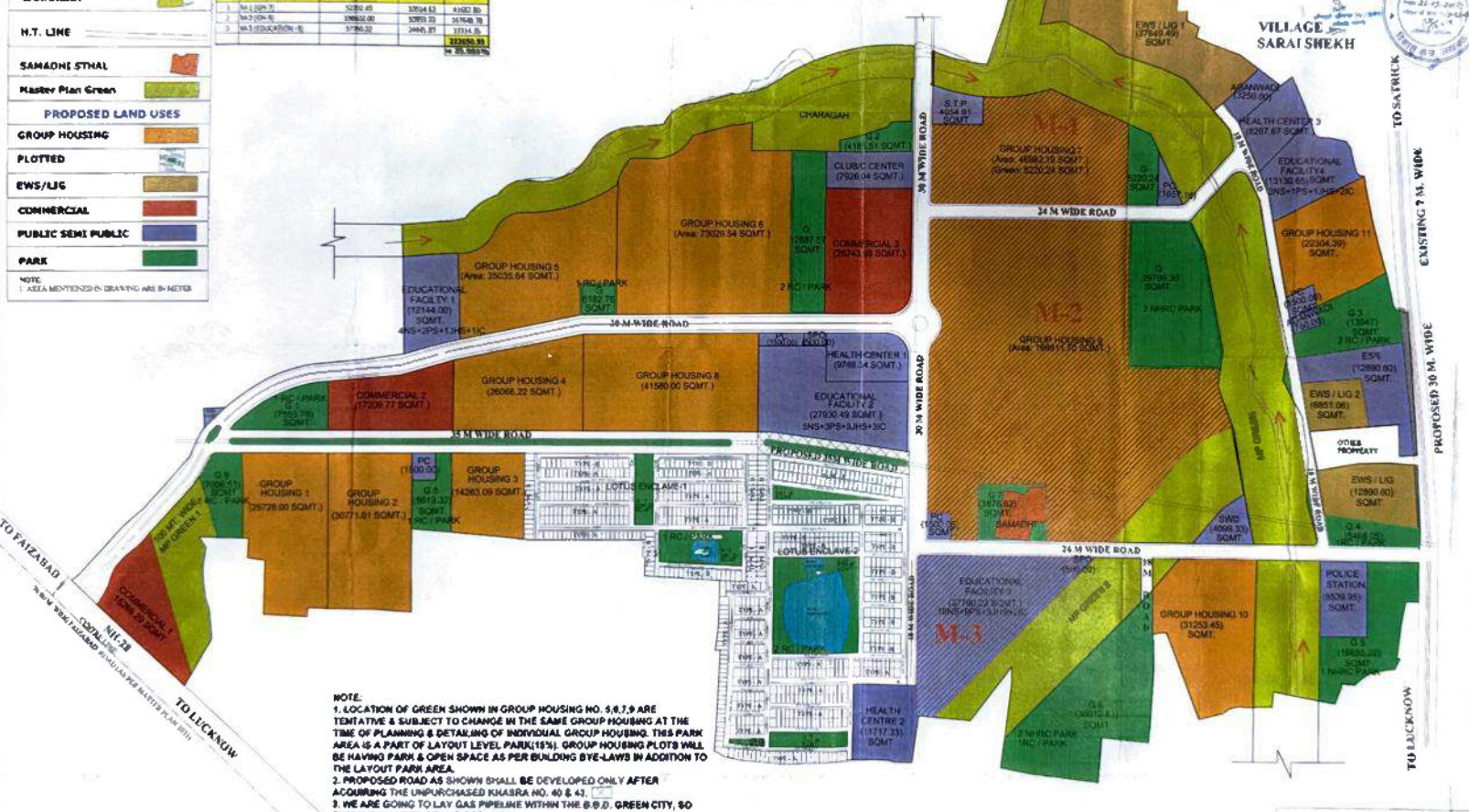
1. अग्निशमन विभाग की अनापत्ति में उल्लिखित प्रतिबन्धों को सदा पालन करना होगा तथा प्रत्येक वर्ष अग्निशमन उपकरण के कियाशील होने के सम्बन्ध में अनापत्ति प्राप्त करना होगा।
2. पक्ष द्वारा उ०प्र० अपार्टमेन्ट एक्ट-2010 का अनुपालन सुनिश्चित करना होगा।
3. आवंटी द्वारा विकास कार्य के सम्बन्ध में कोई शिकायत, कमी या अभाव हो तो समस्त समस्याओं का निराकरण करने का उत्तरदायित्व विकासकर्ता का होगा।
4. प्रश्नगत ग्रुप हाउसिंग भूखण्ड पर समस्त टावरों का निर्माण पूर्ण होने के पश्चात् अन्तिम रूप से पूर्णता प्रमाण पत्र प्राप्त करना होगा।

दिनांक :


 हस्ताक्षर
 अधिकारी अभियन्ता (हा०/ई०सेल)
 पदनाम ल०वि०प्रा०, लखनऊ
 कार्यालय मुहर

LEGEND		TOTAL SALEABLE AREA		SL. NO.	DESCRIPTION	IN ACRE
PROJECT BOUNDARY	---	S.NO.	DESCRIPTION	AREA (IN SQ.MT.)		
EXISTING PHYSICAL FEATURE	---	1	RESIDENTIAL	68493.15		
KHASARA POND	---	2	COMMERCIAL	59273.04		
NALA	---	3	EDUCATIONAL	49962.38		
CHARAGAH	---	4	HEALTH	28753.24		
N.T. LINE	---	5	CLUB	7876.84		
SAMAONI STHAL	---		TOTAL	676835.85		
Master Plan Green	---		25% OF SALEABLE AREA	171209.86		
PROPOSED LAND USES	---	L.H.O.	CONTENT	PLATE AREA	SARNO MAT PURCHASED	AREA FOR MORTGAGE
GROUP HOUSING	---	1	M 1 (20% T)	3030.49	3034.63	AMSD B1
PLOTTED	---	2	M 2 (20% T)	17862.00	3093.33	34749.79
EWS/LIG	---	3	M 3 (EDUCATION - E)	17862.00	2464.97	37314.55
COMMERCIAL	---					37360.81
PUBLIC SEMI PUBLIC	---					IN 81.9855%
PARK	---					

LAYOUT PLAN



NOTE:
 1. LOCATION OF GREEN SHOWN IN GROUP HOUSING NO. 1, 2, 3 ARE TENTATIVE & SUBJECT TO CHANGE IN THE SAME GROUP HOUSING AT THE TIME OF PLANNING & DETAILING OF INDIVIDUAL GROUP HOUSING. THIS PARK AREA IS A PART OF LAYOUT LEVEL PARK (15%) GROUP HOUSING PLOTS WILL BE HAVING PARK & OPEN SPACE AS PER BUILDING BYE-LAWS IN ADDITION TO THE LAYOUT PARK AREA.
 2. PROPOSED ROAD AS SHOWN SHALL BE DEVELOPED ONLY AFTER ACQUIRING THE UNPURCHASED KHASARA NO. 40 & 43.
 3. WE ARE GOING TO LAY GAS PIPELINE WITHIN THE B.B.D. GREEN CITY, SO THERE IS NO NEED OF LPG GODOWN.

PROJECT:-
 REVISED LAYOUT PLAN OF INTEGRATED TOWNSHIP (BBD GREEN CITY) AT VILLAGE SEMRA, SHAHPUR & SARAI SHEIKH, FAIZABAD ROAD,LUCKNOW [U.P.]

DATE:- 21-07-2017
 OWNER:- *Pooja Dey*

SCALE:- 1:2000
 ARCHITECT:- *[Signature]*



THIS MAP HAS BEEN PREPARED UNDER MASTER PLAN 2011 / BHA/AN UP/VDH 2016
 CLIENT:- VIRAJ CONSTRUCTION (P) LTD.
 CONSULTANT:- DAZZLE DESIGN STUDIO

SL. NO.	DESCRIPTION	AREA (SQ.MT.)	PERCENTAGE
1	RESIDENTIAL	68493.15	10.12%
2	COMMERCIAL	59273.04	8.76%
3	EDUCATIONAL	49962.38	7.38%
4	HEALTH	28753.24	4.26%
5	CLUB	7876.84	0.12%
6	CHARAGAH	1418.57	0.02%
7	CLUB CENTER	7500.14	0.11%
8	GROUP HOUSING 1	28728.00	0.43%
9	GROUP HOUSING 2	25771.61	0.38%
10	GROUP HOUSING 3	14263.09	0.21%
11	GROUP HOUSING 4	26066.22	0.39%
12	GROUP HOUSING 5	35035.64	0.52%
13	GROUP HOUSING 6	73029.94	1.08%
14	GROUP HOUSING 7	189917.00	2.80%
15	GROUP HOUSING 8	41500.00	0.61%
16	GROUP HOUSING 9	17000.00	0.25%
17	GROUP HOUSING 10	31253.45	0.46%
18	GROUP HOUSING 11	22304.39	0.33%
19	EWS / LIG 1	1887.06	0.03%
20	EWS / LIG 2	12861.80	0.19%
21	EWS / LIG 3	12861.80	0.19%
22	EWS / LIG 4	12861.80	0.19%
23	EWS / LIG 5	12861.80	0.19%
24	COMMERCIAL 1	12861.80	0.19%
25	COMMERCIAL 2	12861.80	0.19%
26	COMMERCIAL 3	12861.80	0.19%
27	EDUCATIONAL FACILITY 1	12861.80	0.19%
28	EDUCATIONAL FACILITY 2	12861.80	0.19%
29	HEALTH CENTER 1	12861.80	0.19%
30	HEALTH CENTER 2	12861.80	0.19%
31	CLUB	7876.84	0.12%
32	CLUB CENTER	7500.14	0.11%
33	CHARAGAH	1418.57	0.02%
34	RECREATION	1418.57	0.02%
35	OPEN SPACE	1418.57	0.02%
36	ROADS	1418.57	0.02%
37	UTILITIES	1418.57	0.02%
38	WATER SUPPLY	1418.57	0.02%
39	SEWERAGE	1418.57	0.02%
40	RAIN WATER HARVESTING	1418.57	0.02%
41	LANDSCAPING	1418.57	0.02%
42	OTHER	1418.57	0.02%
43	TOTAL	676835.85	100%



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
पिकप भवन, तृतीय तल, बी-ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

वैधता अवधि-03 वर्ष

दिनांक 2-2-12

संदर्भ संख्या.....

/सी-5/एनओसी-595/12

R-663

94

9/2/12

सेवा में,

मै0 विराज कान्सट्रक्शन(प्रा0) लि0
55 पुराना किला,
लखनऊ।

विषय:जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम,1981 के प्राविधानों के तहत स्थापना हेतु सहमति।

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक 16.01.2011 का संदर्भ लें। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति प्रमाण पत्र स्वीकृत किया जाता है।

1. अनापत्ति प्रमाण पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है

(क) स्थल:

85/ALE/1

मै0 विराज कान्सट्रक्शन(प्रा0) लि0
ग्राम-सेमरा, शाहपुर सराय शेख,
फैजाबाद रोड,लखनऊ।

(ख) उत्पादन

9.2.12

विराज इन्ट्रीग्रेटेड टाउनशिप का
निर्माण

(ग) मुख्य कच्चे माल:

PS/SELP

सिविल सामग्री

72 &
civil
10.2.12

(घ) औद्योगिक उत्प्रवाह की मात्रा

शून्य

(ङ) प्रयुक्त ईंधन:

कमशः 500 के०वी०ए० के 06, 300
के०वी० के 03 एवं 225 के०वी०ए०के 01
डी०जी० सेट डीजल आवश्यकतानुसार।

5.

6.

7.

8

9

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

2. उद्योग में सभी आवश्यक यंत्र, सयंत्र हरित पट्टिका, उत्प्रवाह शुद्धिकरण सयंत्र एस०टी०पी० तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें।
3. उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
4. उद्योग में परीक्षण उत्पादन के पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाए।

5. प्रदूषण नियंत्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये दिये गए आदेश की प्रति इस कार्यालय में दिनांक 31.03.2012 तक अवश्य प्रस्तुत की जाए।
6. फर्म द्वारा स्थल पर कुल निर्माण 317.91 एकड़ क्षेत्रफल में ही किया जायेगा।
7. पर्यावरण एवं वन मंत्रालय, भारत सरकार की अधिसूचना दिनांक 14-09-2006 के अनुक्रम में स्टेट लेबल इन्वायरमेन्टल अप्रोजन कमेटी से पर्यावरणीय वलीयरेन्स प्राप्त किया जाना अनिवार्य है।
8. स्थल पर भू-जल से आपूर्ति हेतु संबंधित विभाग के सक्षम अधिकारी से पूर्व अनुमति प्राप्त करेगा।
9. फर्म द्वारा प्रस्तुत रैपिड पर्यावरणीय प्रभाव मूल्यांकन रिपोर्ट की संस्तुतियों का अक्षरशः अनुपालन करेंगे।
10. इकाई द्वारा दिये गये प्रस्ताव के अनुरूप 6.5 एम0एल0डी0 का एस0टी0पी0 अकेले न बनाकर कम से कम आबादी के हिसाब से क्षमता को चार टुकड़ों में बाँटकर एस0टी0पी0 की स्थापना किया जाना सुनिश्चित करें।
11. नगरीय ठोस अपशिष्ट(प्रबन्धन एवं हथालन) नियम, 1989 का तत्पश्चात प्रख्यापित रूल्स-2000 के विभिन्न प्राविधानों का अक्षरशः अनुपालन करना सुनिश्चित करें।
12. इकाई द्वारा अग्नि शमन विभाग एवं वाहनों की पार्किंग व्यवस्था हेतु संबंधित विभाग से अनापत्ति प्रमाण प्राप्त किया जायेगा।
13. स्थल पर नियमानुसार रेन वाटर हार्वेस्टिंग व्यवस्था स्थापित किया जायेगा।
14. स्थल पर नियमानुसार कम से कम 25 प्रतिशत कुल प्रस्तावित क्षेत्रफल का हरित पट्टिका के रूप में विकसित करें।
15. संस्थान के निर्माण के दौरान मजदूरों से जनित घरेलू मल/जल के शोधन हेतु उपयुक्त क्षमता का सेप्टिक टैंक/सोकपिट स्थापित किया जाय।
16. स्थल पर निर्माण कार्य के दौरान जनित होने वाले धुल आदि प्रदूषणकारी वायु उत्सर्जकों के नियंत्रण हेतु आवश्यक बैरिकेटिंग एवं जल छिड़काव किया जायेगा।
17. निर्माण कार्य के दौरान आकस्मिक दुर्घटना से निपटने हेतु परिसर में फर्स्ट एड की व्यवस्था के साथ-साथ जिला प्रशासन से ताल-मेल बनाया जाना सुनिश्चित किया जायेगा।
18. ट्रैफिक लोड/पार्किंग नियंत्रण हेतु याता-यात पुलिस से वांछित स्वीकृति प्राप्त करना सुनिश्चित करें।
19. इकाई द्वारा टाउनशिप में यदि भूखण्ड को ग्रुपहाउसिंग हेतु बेचा जायेगा तो नियमानुसार बिल्डर को राज्य बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त किया जायेगा।
20. टाउन शिप स्थापना से पूर्व एयरपोर्ट एथारिटी से अनापत्ति प्रमाण पत्र प्राप्त किया जाना अनिवार्य होगा।
21. टाउन शिप स्थल से जनित होने वाले शुद्धीकृत उत्प्रवाह का प्रस्तावानुसार ग्रीनवेल्ट एवं ग्राडनिंग हेतु प्रयोग करें इस संबंध में विस्तृत प्रस्ताव तीन माह में बोर्ड के अनुमोदनार्थ प्रस्तुत करें।
22. निर्माण के दौरान यदि परिसर में बैचिंग प्लान्ट/हाट मिक्स प्लान्ट की स्थापित की जायेगी तो नियमानुसार अलग से राज्य बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त किया जाएगा।
23. टाउनशिप निर्माण के दौरान वाहनों/संयंत्रों का संचालन इस प्रकार से किया जाय कि ध्वनि स्तर निर्धारित मानकों के अनुरूप रहे।
24. टाउनशिप में किसी भी तहर की औद्योगिक गतिविधियाँ अनुमन्य नहीं होगी।
25. टाउनशिप विकसित करने से पूर्व आवासीय प्रयोजन हेतु भू- प्रयोग परिवर्तन प्रमाण पत्र प्राप्त किया जाना अनिवार्य है।

उपरोक्त अंकित शर्तों में से कम से कम 2, 3, 5, 7, से 24 पर अंकित शर्तें संबेदनशील श्रेणी की हैं। उक्त का समयबद्ध रूप से अनुपालन न कराये जाने की स्थिति में फर्म से प्राप्त बैंकगारन्टी संख्या- BG 53 दिनांक 06-02-2012 रु. 10,00,000/- (दस लाख) मात्र की बैंकगारन्टी बोर्ड के पक्ष में अवुक्त की जा सकती है।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय।

उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक 31.03.2012 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति प्रमाण पत्र निरस्त भी किया जा सकता है।

भवदीय,

सदस्य सचिव

पृष्ठांकन सं०

/एन. ओ. सी.

तद दिनांक

प्रतिलिपि:

1. महाप्रबन्धक, जिला उद्योग केन्द्र, लखनऊ।
2. उपकर अधिकारी, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4.

Swami Nath Singh
मुख्य पर्यावरण अधिकारी
(सर्किल-5)

U.P.A.

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Dr. Bhim Rao Ambedkar Paryavaran Parisar
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : docuplko@yahoo.com
Website : www.seiaaup.com

Ref: 2368 /SEAC/1059 /2011/AA(S)

To,

Mr. Amit Kumar Srivastava,
M/s Viraj Constructions Pvt. Ltd.
55 Purana Quila,
Lucknow

Date 22 November, 2012

Sub: Regarding Environmental clearance for "Viraj Integrated Township, Village- Shahpur, Sarai Sheikh and Semra, District- Lucknow, U.P. M/s Viraj Constructions (P) Ltd.

Dear Sir,

Please refer to your letter dt. 18-10-11, 01-03-12, 23-4-12 and 31-5-12 addressed to the Director, Environment and Secretary, SEAC, Vineet Khand-1, Gomti Nagar, Lucknow on the subject as above. The matter was discussed on the basis of submitted documents, EIA report and site visit made by the committee members on 30-5-12 and replies submitted the project proponent through letter dated 31/05/2012.

State Level Expert Appraisal Committee meeting held on dt. 25/7/2012 and given to understand that:-

1. The total project area is 380.231 acres out of which 62.321 acres, which involves grave yard, ponds, nala, charagah area under road widening master plan green along nala, has been deducted. Accordingly, net area for development of township is 317.91 acres. The details thereof are as follows:

Particulars	Land area (sqm)	BUA (sqm)
Residential	649896.22	1201966.14
Commercial	64995.6	12991.2
Club	4156.08	6234.12
Educational	57047.48	85571.2
Health	14180.47	21270.7
Community	3057.43	4586.14
Electrical	6163.06	-----
Bank ATM	543.17	453.17
Sub Post Office	722.75	722.75
Police Station	4089.01	4089.01
STP	3844.45	-----
Road-	284649.98	-----
Green	193553.99	-----
Total	12,86,899.68	13,37,884.43

2. This clearance is for township project with plot area 317.91 acres restricted to residential, infrastructural and common utilities. The residential part with built-up area 1201966.14 sqm consists of 10,312 dwelling units (group housing units for HIG and MIG 4438, for LIG/EWS 2064 and plotted units 3810). For commercial and public/semi public facilities, environmental clearance as applicable under EIA notification shall be taken separately.

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Environmental clearance for "Viraj Integrated Township, Village- Shekhpur, Suraj Shekh and Serma, District- Lucknow, U.P. M/s Viraj Constructions (P) Ltd.

3. The total water requirement is 6.483 MLD which shall be met through ground water (3.845 MLD) and recycled water (2.638 MLD).
4. Total sewage generation is 3.936 MLD which shall be treated in an in-house 05MLD capacity STP.
5. Power requirement is 46.17 MVA (41.55 MW) which shall be sourced from UPPCL.
6. Backup power requirement is 6x500 KVA, 2x320 KVA and 2x225 KVA.
7. Municipal solid waste generation is 27.2 TPD and horticulture waste is 5.9 TPD.
8. The total parking proposed for 254553.
9. The proposals are covered under category S"b" of the EIA notification dated 14/09/2006, as amended.

The committee recommended grant of prior Environmental Clearance for the proposals for development of integrated township consisting of Plotted, HIG, MIG, LIG, EWS and Infrastructure Facilities. Based on the recommendations of the State Level Expert Appraisal Committee (99th meeting held on dt. 25-06-2012) the State Level Environment Impact Assessment Authority (65th meeting held on dt. 11-10-12) has decided to grant the Environmental Clearance to the project subject to the effective implementation of the following general and specific conditions:-

General Conditions :

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured to obtain the no objection certificate from the U.P Pollution Control Board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent authority shall be obtained in this regards.
5. All tree- felling in the project area shall be as permitted by the Forest Department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. It shall be ensured to obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. It shall be ensured to obtain necessary clearances from the competent authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law. Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regard.
14. Suitable rainwater harvesting system as per designs of Ground Water Department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.

-3-

Environmental clearance for "Viraj Integrated Township, Village- Shekhpur, Sarai Sheikh and Serma, District- Lucknow, U.P, M/s Viraj Constructions (P) Ltd.

17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the trees.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code, 2005 shall be compulsorily ensured.
26. It is to ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. It is to ensure exploration of options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water and ground water etc.
28. It is to ensure usage of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. It shall be ensured to make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. It shall be ensured to prepare and present disaster management plan.
34. Appropriate safety measure should be made for accidental fire. Smoke meters should be installed as warning measures for accidental fires.
35. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.
36. Compliance report of post project action taken for any similar project executed in the past is to be submitted.
37. A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.

-4-

Environmental clearance for "Viraj Integrated Township, Village- Shekhpur, Sarai Sheikh and Serma, District- Lucknow, U.P. M/s Viraj Construction (P) Ltd.

38. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
39. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
40. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
41. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
42. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
43. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
44. High rise buildings should obtain clearance from aviation department or concerned Authority.
45. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special area earmarked for the purpose.
46. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
47. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
48. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
49. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
50. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
51. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
52. Construction activities including movements of vehicles should be so managed so that disturbance is caused to nearby residents.
53. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
54. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
55. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
56. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
57. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
58. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.

59. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
60. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
61. E-Waste Management should be done as per MoEF guidelines.
62. Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.
63. The use of suitably processed plastic waste in the construction of roads should be considered.
64. Displaced persons shall be suitably rehabilitated as per prescribed norms.
65. Dispensary for first aid shall be provided.
66. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
67. Diesel generating set stacks should be monitored for CO and HC.
68. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
69. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
70. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
71. An energy audit should be annually carried out during the operational phase and submitted to the authority.
72. EIA should be undertaken during the non monsoon period and the monitoring should be as per the latest norms of MoEF.
73. Health impacts, Socio-economic impacts, soil degradation factors and biodiversity indices should also be included in E.I.A. reports.
74. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
75. Appropriate safety measures should be made for accidental fire.
76. Smoke meters should be installed as warning measures for accidental fires.
77. A Compliance report of the similar project under taken earlier is to be submitted. This report is to be certified by RO, UPPCB.
78. Plan for safe disposal of R.O reject is to be submitted.

Specific Conditions:

1. Crèche facility shall be provided within the premises.
2. 2% of total project cost should be utilized to create a corpus of funds for implementing plan under Social & Corporate Responsibility. Social Corporate Responsibility (SCR) plan along with budgetary provision shall be submitted (within a month of issuance of prior Environmental Clearance) on need base assessment study in the study area. Income generating measures which can help in up-liftment of weaker section of society consistent with the traditional skills of the people identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmers shall be specified.
3. Bell mouth shape entry and exit should be provided.
4. All internal and peripheral roads should be minimum 09 mt. wide as agreed during presentation.
5. 100% waste water from project will be treated in STP. Treated water should conform to prescribe standards of receiving body or designated use. Surplus water may be discharge into drain sewer after permission from the competent Authority.
6. Only rooftop shall be used for rain water harvesting purposes initially. Rain water harvesting from surface and green area should be done only after CGWB permission.

7. Post project monitoring and construction period monitoring shall be carried out as per norms.
8. Plan for the execution of EMP should be prepared and submitted within a month. Responsible body/cell for the execution of EMP should be duly identified along with the responsibility and rôle of each person. The detail shall be submitted within a month from the issuance of prior environmental clearance.
9. STP to be provided from the construction phase itself.
10. Ground Water permission to be obtained from CGWB.
11. Stack Height should be provided on the basis of combined capacity of DG sets and should be above the tallest building near the DG set room.
12. 03 ponds shall be developed in construction phase as agreed in the meeting. Lining of the pond shall not be done. Wherever a particular area is recorded as a pond in the revenue records and all such ponds covered in the project area shall be adopted by the project proponents, and suitably rejuvenated.
13. Organic waste convertor shall be installed and plans shall be submitted within a month.
14. RWH collection point on every plotted unit be provided to facilitate RWH.
15. This environmental clearance is valid for a period of five years from the date of its issue or till the completion of the project, whichever is earlier.
16. Dedicated power supply for STP be ensured.
17. In the case of any change(s)/deviation in the scope of the project has to be brought to the notice of SEIAA, U.P. and the project would require a fresh appraisal by State Environment Impact Assessment Authority.

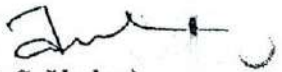
The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. Failing this the environmental Clearance shall be deemed to be cancelled.

Necessary statutory clearances should be obtained and submitted before start of any construction activity. In the event of the violation of the condition the environmental clearance shall be automatically deemed to have been cancelled.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1931, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006 and send regular compliance reports to the authority as prescribed in the aforesaid notification.


Encl: as above


(J. S. Yadav)
Member Secretary, SEIAA

No. /Parya/SEAC/1059/2011/AA(S) Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Dr. P.L. Ahuja Rai, Advisor, IA Division, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi.
3. Chief Conservator, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Lucknow.
5. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.
6. Vice-Chairman, Lucknow Development Authority, Lucknow.
7. Copy to guard file.


(O. P. Varma)
Secretary, SEAC/
Director (I/C), Environment

ANNEXURE 01

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow-226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.sciaaup.in

To,

Shri R.K. Agarwal,
Director,
M/s Viraj Construction Pvt. Ltd,
BBD Viraj tower,
Vibhuti Khand, Gomti Nagar,
Lucknow.

Ref. No. 357...../Parya/SEAC/1059/2018

Date: 12/9
August, 2018

Sub: Environmental Clearance for "Viraj Integrated Township" Located in Village-Shahpur, Sarai Sheikh and Semra, District- lucknow, M/s Viraj Construction Pvt. Ltd, Regarding.

Dear Sir,

Please refer to your application/letters 12-04-2018, 25-05-2018, 28-06-2018 & 07-08-2018 addressed to the Secretary, State Level Expert Appraisal Committee (SEAC) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 01-05-2018.

A presentation was made by project proponent along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for "Viraj integrated Township" Located in Village-Shahpur, Sarai Sheikh and Semra, District- lucknow, M/s Viraj Construction Pvt. Ltd.
2. The Project was granted environment clearance vide letter no. 2368/SEAC/1059/2011/AA(S) for plot area 12,86,899.68 m² and built up area 13,37,884.43 m².
3. Comparative statement details:

Areas		Area In Acres As/EC Letter	
Project Area		380.231	
MP green		62.321	
Net Area		317.91	
Master Plan Green Belt		7.32	
Pond to Be Retained		2.96	
Samadhi		1.22	
Area Under Road Widening		0.45	
Reserved		11.95	
Net Plot Area Available for Development		305.96	
S.No.	Particulars	Land Area (in Sqm) As/ EC	Land Area (in Sqm) Revised
1	Residential	649896.22	664992.15
2	Commercial	64995.6	59223.04
3	Public & Semi Public	4156.08	7926.04
4	Club& community	57047.48	94965.36
5	Educational	14180.47	29733.34
	Health		



Page 1 of 8

E.C. for "Viraj Integrated Township" Located in Village-Shahpur, Sarai Sheikh and Semra, District- Lucknow, M/s Viraj Construction Pvt. Ltd.

6	Community	3057.43	Already included in club
7	Electrical	6163.06	13406.87
8	Bank ATM	543.17	-
9	Sub Post Office	722.75	1000
10	Police Station	4089.01	16197.11
11	STP	3844.45	4054.91
	Solid Waste	0	4099.33
Total	93809.9	171382.96	
12	Road	284649.98	155108.74
13	Green	193553.99	187490.63
S.No.	Particulars	As per EC Letter dated 22nd November 2012	As per Revised Proposal
1	NO. OF DU's	10,312 (including 3810 plotted)	14997 (including 802 Plotted)
2	Built up Area	13,37,884.43 m ²	24,06,979.94 m ²
3	Total Water Requirement	6.483 mld	9.6 mld
4	Treated Water Requirement	2.638 mld	2.78 mld
5	STP	5 mld	9.62 mld
6	Solid Waste Generation	27.2 tpd	30.7 tpd
7	Power Requirement	46.17 mVa	69.96 mVa
8	DG Backup	4090 kVa	9000 kVa
9	Green Area	193553.99 m ²	187490.63 m ²

4. Construction status:

S. NO.	PARTICULARS	CONSTRUCTION STATUS AS ON DATE
1	Group Housing No. 2	Under Construction
2	Group Housing No. 4	Under Construction
3	Group Housing No. 8	Under Construction
4	Commercial Block -2	Completed

5. The project proposals are covered under category 8"a" of EIA Notification, 2006.

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 01-05-2018 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held on 07-06-2018 decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following general and specific conditions:-

General Conditions:

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.



B.C. for "Viraj Integrated Township" Located in Village-Shahpur, Sarai Sheikh and Semra, District- Lucknow, M/s Viraj Construction Pvt. Ltd.

- ii. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.



"Vijai Integrated Township" Located in Village-Shahpur, Sarai Sheikh and Semra, District- Lucknow, M/s Viraj Construction Pvt. Ltd.

39. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
40. Make separate provision for segregation, collection, transport and disposal of e-waste.
41. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
42. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
43. Prepare and present disaster management plan.
44. The project proponents shall ensure that no construction activity is undertaken without obtaining pre environmental clearance.
45. A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
46. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
47. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
48. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
49. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
40. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
41. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
42. High rise buildings should obtain clearance from aviation department or concerned authority.
43. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
44. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
45. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
46. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
47. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
48. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
49. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.



E.C. for "Viraj Integrated Township" Located in Village-Shahpur, Sarai Sheikh and Semra, District- Lucknow, M/s Viraj Construction Pvt. Ltd.

50. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
51. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
52. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
53. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
54. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
55. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
56. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
57. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
58. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
59. E-Waste Management should be done as per MoEF guidelines.
60. Electrical waste should be segregated & disposed suitably as not to impose Environmental Risk.
61. The use of suitably processed plastic waste in the construction of roads should be considered.
62. Displaced persons shall be suitably rehabilitated as per prescribed norms.
63. Dispensary for first aid shall be provided.
64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
65. Diesel generating set stacks should be monitored for CO and HC.
66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
70. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
71. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be submitted (within the month) on need base assessment study in the study area. Income generating measures which can help in up-liftment of weaker section of society consistent with the traditional skills of the people identified. The program me can include activities such as old age homes, rain water harvesting provisions in nearby areas, development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmers shall be specified. Revised ECR plan is to be submitted within 3 month. Failing which, the environmental Clearance shall be deemed to be cancelled.
72. Appropriate safety measures should be made for accidental fire.



E.C. for "Viraj Integrated Township" Located in Village-Shahpur, Sarai Sheikh and Semra, District- lucknow, M/s Viraj Construction Pvt. Ltd.

73. Smoke meters should be installed as warning measures for accidental fires.
74. Plan for safe disposal of R.O reject is to be submitted.

Specific Conditions

1. The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
2. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
3. The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
4. The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
5. The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
6. The project proponent shall ensure that waste water is properly treated in STP and maximum reused for gardening, flushing system etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function.
7. The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
8. The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to and water harvesting pits and carbon sequestration parks / designed ecosystems.
9. As proposed Green Area (15%) shall be developed under the township project in addition to the Green Area (15%) developed /being developed for each group housing project.
10. Solar energy to be used alternatives on the road and common places for illumination to save conventional energy.
11. The project proponent shall submit within the next 3 month the data of ground water quality including fluoride parameter to the limit of minimum deduction level for all six monitoring stations.
12. 15% area of the total plot area shall be compulsorily made available for the green belt development including the peripheral green belt. Plantation of trees should be of indigenous species and may be as per the consultation of local district Forest Officer.
13. The waste water generated should be treated properly in scientific manner i.e. domestic waste water to be treated in STP and effluent such as RO rejects with high TDS and other chemical bearing effluent shall be treated separately.
14. Permission from local authority should be taken regarding discharge of excess water into the sewer line.
15. The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the competent authority & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
16. "Consent for Establishment" shall be obtained from UP Pollution Control Board.
17. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
18. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings.



E.C. for "Viraj Integrated Township" Located in Village-Shahpur, Sarai Sheikh and Semra, District- Lucknow, M/s Viraj Construction Pvt. Ltd.

19. Municipal solid waste shall be disposed/ managed as per Municipal Solid Waste (Management and Handling) Rules, 2016.
20. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche and First Aid Room etc.
21. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
22. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
23. Bio medical waste management shall be followed as per the Bio-Medical Waste (Management and Handling) Rules, 2016. Special attention to be given for Mercury waste management and disposal.
24. Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.
25. No parking shall be allowed outside the project boundary.
26. Digging of basement shall be undertaken in view of structural safety of adjacent buildings. All the topsoil excavated during construction activities should be stored for use in horticulture /landscape development within the project site. Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
27. For any extraction of ground water, prior permission from CGWB shall be taken.
28. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
29. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
30. Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.
31. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
32. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
33. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
34. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
35. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.
36. Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase.
37. RWH to be done only from root top. Arrangement shall be made that waste water and storm water do not get mixed.



E.C. for "Viraj Integrated Township" Located in Village-Shahpur, Sarai Sheikh and Semra, District- Lucknow, M/s Viraj Construction Pvt. Ltd.

38. NDC from Ground Water Board is to be submitted for drilling of tube well for use of Water Supply.
39. Authorization certificate is to be obtained from Pollution Board and you cannot hold bio medical waste more than 24 hours.
40. All the internal drains are to be covered till the disposal point.
41. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.

No construction/operation is to be started without obtaining Prior Environmental Clearance. Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Lucknow. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

The project proponent has to mandatorily submit the compliance of specific conditions no- 1, 3, 4 & 5 given in E.C. letter within 3 months, failing which the Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.



(Ashish Tiwari)

Member Secretary, SEIAA

No. /Parya/SEAC/1059/2018 Dated: As above

Copy with enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Lucknow.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

(Ashish Tiwari)

Member Secretary, SEIAA



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

177917/UPPCB/Lucknow(UPPCBRO)/CTO/both/LUCKNOW/2023

Date: 25/04/2023

To,

M/s

MS VIRAJ CONSTRUCTION PVT LTD

Sunbreeze-1 at BBD Green City, village- Shahpur, Sarai Sheikh and Semra, District- Lucknow, U.P.

Application Id-
19893505

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to MS VIRAJ CONSTRUCTION PVT LTD located at Sunbreeze-1 at BBD Green City, village- Shahpur, Sarai Sheikh and Semra, District- Lucknow, U.P.. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS VIRAJ CONSTRUCTION PVT LTD granted for the period from 25/04/2023 to 31/12/2023 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Group Housing Project	NA	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	250 KLD	STP	Horticulture

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	5.5-9.0
2	BOD (mg/L)	20 mg/l
3	TSS (mg/L)	50 mg/l
4	Fecal Coliform (MPN/100ml)	1000 MPN/100ml

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	750 KVA DG set	Diesel	1	Particulate Matter	as per norms
2	365 KVA DG set	Diesel	1	Particulate Matter	as per norms

Emission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

(Crossboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for M/s Viraj Construction Pvt. Ltd., Sunbreeze-1 at BBD Green City, village-Shahpur, Sarai Sheikh and Semra, District- Lucknow for township T1 to T12 Tower, Basement G+14, Swimming pool, Club, Building and Residential Flats-776.

2. The PP shall ensure to obtain NOC in case of any changes, enhancement etc. in the proposed capacity/area of the project.
3. The unit shall ensure to operate and maintained Sewage Treated Plant (250 KLD) in such a manner so that it can achieve the standard specified in the notification issued by Ministry of Environment , Forest & Climate Change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification & treated water shall be used in flushing/horticulture/cooling etc.
4. The PP shall comply with the conditions of Environmental Clearance issued by SEIAA.
5. The unit shall ensure to comply the conditions mentioned in CTE dated 08.02.2012 issued by the Board.
6. The PP shall ensure to submit treated water analysis report conducted by any NABL accredited lab shall be submitted on quarterly basis.
7. The unit shall ensure to obtain permission from U.P. State Ground Water Department for withdrawal of ground water within 03 months and submit it to the Board.
8. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
9. Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.
10. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.
11. The unit shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)
12. The PP shall ensure that treated waste water recycle, reused for cooling of DG sets and gardening maximum.
13. Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.
14. Noise and emission level from the DG sets installed of 750 KVA and 365 KVA capacities shall be within the prescribed norms.
15. The unit shall ensure to establish Miyawaki forest, as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and Climate Change.
16. The project proponent shall ensure to install in house solid waste processing facility.

17. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

RAM

KARAN

Chief Environmental Officer,
Circle-5, UPPCB.

Digitally signed by
RAM KARAN
Date: 2023.05.11
19:03:52 +05'30'

Copy to:

Regional Officer, UPPCB, Lucknow.

RAM

KARAN

Chief Environmental Officer,
Circle-5, UPPCB.

Digitally signed by
RAM KARAN
Date: 2023.05.11
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UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
181773/UPPCB/Lucknow(UPPCBRO)/CTO/both/LUCKNOW/2023

Dated : 17/02/2024

To,

M/S RAVINDRA KUMAR AGRAWAL
MS VIRAJ CONSTRUCTION PVT LTD

Sunbreeze-1 at BBD Green City, village- Shahpur, Sarai Sheikh and Semra, District- Lucknow,

U.P.

LUCKNOW

Sub : Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016.

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 30/12/2023 and received on 30/12/2023 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 09/02/2024 . Your consent application is hereby refused due to following reason.

Reasons :-

RO office has inspected the unit on dated 15.01.2024. As per RO report at the time of inspection the sample from outlet of STP was collected and submitted Central Laboratory, UPPCB, Lucknow for analysis. As per analysis report the parameters i.e. BOD-42 mg/l, COD-264 mg/l, Oil and grease-12.8 mg/l and Fecal Coliform-2100 MPN/100 ml, which is beyond the norms. Hence it is hereby refused the CTO application.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

This order is issued with the approval of competent authority.

(Authorized Signatory)

RAM
Digitally signed
by RAM KARAN
Date: 2024.02.17
12:23:23 +05'30'

KARAN
Dr. Ram Karan

Chief Environmental Officer, Circle-5, UPPCB.

Copy To -

Regional Officer, UPPCB, Lucknow.

RAM
Digitally signed
by RAM KARAN
Date: 2024.02.17
12:23:23 +05'30'

KARAN
Dr. Ram Karan

Chief Environmental Officer, Circle-5, UPPCB.

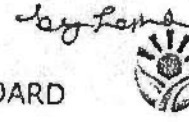
(Authorized Signatory)



2150

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

LIFE
Lifestyle for
Environment

10/03/24

पत्रांक संख्या

H/3321

/सी-5/ O.A.N.-34/2024

दिनांक

1-7-24

संज्ञा में,

मैसर्स विराज कान्स्ट्रक्शन प्रा०लि०,
सनद्रीज-1, बी.बी.डी. ग्रीन, ग्राम-शाहपुर सराय शेख एवं
लखनऊ।

Imp
Copy

ND/TC/15/157 CKD
m. a. p.

यह कि मैसर्स विराज कान्स्ट्रक्शन प्रा०लि०, सनद्रीज-1, बी.बी.डी. ग्रीन, ग्राम-शाहपुर सराय शेख एवं लखनऊ में आवासीय परियोजना विकसित है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 के अन्तर्गत एक कम्पनी है, जिसे आगे उद्योग कहा जायेगा।

यह कि मा० एन.जी.टी., नई दिल्ली में योजित ओ०ए० नं०-34/2024 एल०बी० राय बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 24.04.2024 के अनुपालन में आवासीय परियोजना मैसर्स विराज कान्स्ट्रक्शन प्रा०लि०, सनद्रीज-1, बी.बी.डी. ग्रीन, ग्राम-शाहपुर सराय शेख एवं लखनऊ का निरीक्षण क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ के प्राधिकृत अधिकारियों द्वारा दिनांक 15.05.2024 को किया गया। निरीक्षण आख्यानानुसार निरीक्षण के समय परियोजना का उपभोग होता हुआ पाया गया। आवासीय परियोजना से जनित घरेलू उत्स्रवाह के शोधन हेतु 250 के.एल.डी. क्षमता का उत्स्रवाह शुद्धिकरण संयंत्र (एस.टी.पी.) स्थापित है। निरीक्षण के समय एस.टी.पी. संचालित नहीं पाया गया। इकाई परिसर से जनित उत्स्रवाह का जल नमूना एकत्रित कर विश्लेषण हेतु राज्य बोर्ड की केन्द्रीय प्रयोगशाला में जमा कराया गया। प्राप्त विश्लेषण आख्यानानुसार जल नमूने में प्रचालकों की मात्रा में टी.एस.एस.-108 मिग्रा०/ली० एवं बी.ओ.डी.-64 मिग्रा०/ली० पाई गयी, जोकि निर्धारित मानकों से अधिक है।

यह कि इकाई को बोर्ड के पत्र दिनांक 25.04.2023 के माध्यम से दिनांक 31.12.2023 तक सहमति (जल एवं वायु) निर्गत थी, जिसकी वैधता अवधि समाप्त हो चुकी है। वर्तमान में उक्त परियोजना को सहमति (जल एवं वायु) निर्गत नहीं है और न ही इकाई द्वारा सहमति प्राप्त किये जाने हेतु ऑनलाईन आवेदन किया गया है। इकाई द्वारा पूर्व में दिनांक 30.12.2023 को ऑनलाईन के माध्यम से सहमति (जल एवं वायु) हेतु आवेदन किया गया, जिसके अनुक्रम में इकाई का निरीक्षण दिनांक 15.01.2024 को किया गया। निरीक्षण के समय एस.टी.पी. के आउटलेट से जनित उत्स्रवाह का जल नमूने एकत्रित कर विश्लेषण हेतु राज्य बोर्ड की केन्द्रीय प्रयोगशाला में जमा कराया गया। प्राप्त विश्लेषण आख्यानानुसार जल नमूने में प्रचालकों की मात्रा में टी.एस.एस.-108 मिग्रा०/ली०, बी.ओ.डी.-42 मिग्रा०/ली० एवं सी.ओ.डी.-264 मिग्रा०/ली० पाई गयी, जोकि निर्धारित मानकों से अधिक होने के कारण इकाई का आवेदित सहमति (जल एवं वायु) आवेदन अस्वीकृत कर दिया गया। इकाई द्वारा बिना राज्य बोर्ड से सहमति प्राप्त किये ही संचालन किया जा रहा है, जोकि जल एवं वायु अधिनियमों के अन्तर्गत वर्णित प्राविधानों का उल्लंघन है।

उक्त के दृष्टिगत क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्रांक-377/सहमति- 3247/24 दिनांक 12.06.2024 द्वारा इकाई से जनित प्रदूषित उत्स्रवाह के प्रचालक मानकों के अनुरूप न पाये जाने के कारण केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 09.02.2019 द्वारा पर्यावरणीय क्षतिपूर्ति का ऑकलन किये जाने हेतु जारी की गई मार्गदर्शिका के अनुरूप दिनांक 01.01.2024 से दिनांक 15.05.2024 तक (कुल 136 दिन) हेतु रुपये 37,500/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अन्तर्गत कारण बताओ नोटिस जारी किये जाने की संस्तुति की गयी है। पर्यावरणीय क्षतिपूर्ति का ऑकलन निम्नवत् है:-

Environmental Compensation (EC) = P1 x N x R x S x LF

P1- Pollution index of industrial sector =80 (for red category industry)

N-Number of days of violation took place= Per day

R-A factor in Rupees for EC =250/-

S-Factor for scale of operation=1.5 (for Large scale)

LF-Location factor=1.25 (for Lucknow)

Total Environmental Compensation= 80x1x250x1.5x1.25= Rs. 37,500/day

...2

टी.सी.-12 वी. विभूति खंड,
गोमती नगर, लखनऊ-226010
ई-मेल-info@uppcb.com
वेब साइट-www.uppcb.com

TC-12-V, Vibhuti Khand
Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com
Web site www.uppcb.com

(2)

अतः उपरोक्त वर्णित परिस्थितियों के दृष्टिगत जन स्वास्थ्य के हित में जन साधारण को स्वच्छ वातावरण प्रदान करने हेतु सक्षम अधिकारी के अनुमोदनोपरान्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथासंशोधित) की धारा-33ए के अन्तर्गत इकाई मैसर्स विराज कान्स्ट्रक्शन प्रा०लि०, सनव्रीज-1, बी.बी.डी. ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा, लखनऊ के विरुद्ध निम्नानुसार कारण बताओ नोटिस जारी किया जाता है--

1. यह कि क्यों न इकाई मैसर्स विराज कान्स्ट्रक्शन प्रा०लि०, सनव्रीज-1, बी.बी.डी. ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा, लखनऊ को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तुरन्त से बन्द कर दिया जाए।
2. यह कि क्यों न इकाई मैसर्स विराज कान्स्ट्रक्शन प्रा०लि०, सनव्रीज-1, बी.बी.डी. ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा, लखनऊ के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 08.02.2019 द्वारा पर्यावरणीय क्षतिपूर्ति का ऑफ्लान किये जाने हेतु जारी मार्गदर्शिका के अनुरूप दिनांक 01.01.2024 से दिनांक 15.05.2024 तक (कुल 136 दिन) हेतु रुपये 37,500/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित करें, अन्यथा निर्धारित अवधि में संतोषजनक उत्तर प्राप्त न होने की दशा में प्रश्नगत परियोजना के विरुद्ध उपरोक्त वर्णित निर्देशों की पुष्टि कर दी जायेगी।

संलग्नक-यद्योपरि।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी, वृत्त-5

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित--

1. जिलाधिकारी, लखनऊ।
2. मुख्य पर्यावरण अधिकारी (डब्ल्यू.एम.डी.), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस निर्देश के साथ प्रेषित कि इकाई को जारी कारण बताओ नोटिस की प्रति अपने स्तर से भी उद्योग को प्राप्त कराकर 15 दिन के अन्दर स्पष्ट संरतुति सहित निरीक्षण आख्या बोर्ड मुख्यालय में प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-5

Application No : 28671665

FORM 1
CONSOLIDATED CONSENT & AUTHORIZATION

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

MS VIRAJ CONSTRUCTION PVT LTD,
Sunbreeze-1 at BBD Green City, village-
Shahpur, Sarai Sheikh and Semra, District- Lucknow,
U.P.
City: Lucknow
Block: Bakshi Ka Talab
District: LUCKNOW

Type text here

Dated
17/10/2024

To ,

The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

RAVINDRA KUMAR AGRAWAL for a period upto 2 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

1. STP Design (Attached)
2. CTO (Attached)
3. Balance sheet Or CA Certificate (Attached)

Yours faithfully,

Signature

Name of the applicant: RAVINDRA KUMAR
AGRAWAL

Address of the Applicant: TCG/1 A V/3, Vibhuti
Khand, Gomti Nagar, Lucknow

ANNEXURE TO FORM

New Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday Yes
8. State working days per year and working season for the industry/factory Jan to Jan
9. a) Number of workers attending the factory shift wise &/ or per day : 50
b) Number of workers residing in the premises : 50
10. For local bodies only:-
a) Present population :
b) Population covered under regular sewer facilities :
c) population having septic tank/Soak pit facilities :
d) Population covered by conservancy latrines :
11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
Building and Construction Materials	Cement, Sand, Brick		

Fuel Details:-

Fuel	Consumption

B. Give the list Products and By Product Details

Product Name	Quantity
GTroup Housing Sunbreeze - 1	0

ByProduct Name	Licence Qty	Installed Qty
NA	0	0

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month
0	0

Section A

12. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	351.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	200.0

(B) State how measurement of rate and quantity are carried out:

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a)Is domestic effluent allowed to get mixed in industrial effluents? No

16. (a)Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief

STP of 250 KLD for treatment of domestic waste

(b)Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c)If approved, furnish the authority (Two certified copies to be sent)

(d)If any effluent from any shop/ shops toxic? If so volume of this effluent NA

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)

18. State the area of land used for (a)Above in Hectares 2.60

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	200.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. Yes

22. (a)Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment

Note:-

- 1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- 2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

(b)Is the effluent toxic Yes

(c)State if the Industrial effluent is having With odour

89

(d) Is there any hidden change of temperature exceeding 10°C at any time Yes

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
------	----------	----------

(b) If yes, give details of equipments

24. Has the land/premises, etc., for which the application is made open? Yes

Highly polluting material :

Toxic Organic Inorganic Microbiological : Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
Seasonal Waste	50	582	No	Composting

Section A

New

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption (T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
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13. Atmospheric Emission from each stack

Total no. of stacks:	2
Material for construction of Stack:	Mild Steel , Mild Steel ,
Stack Attached to:	DG Set , DG Set ,
Height above ground level (in metres):	6 , 6 ,
Height above roof (in metres):	6 , 6 ,
Stack Top:	Circular , Circular ,
Inner dimensions (in meters):	0.15 , 0.15 ,
Gas quantity - m ³ /hr:	0.0 , 0.0 ,
Flue gas temperature °C:	125.0 , 125.0 ,
Exit velocity of gas/sec:	0.0 , 0.0 ,

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So ₂	Nox	CO/HC	Particulates	Others
-----------	--------------	---------------------	----------------	-----------------	-----	-------	--------------	--------

(b) Process Emission

Quantity of gas (in Nm ³ /hr)	So ₂	Co ₂	Analysis of vent hydrocarbons	Particulates in mg/Nm ³	Other Specify
--	-----------------	-----------------	-------------------------------	------------------------------------	---------------

- (c) Particulate analysis :
- (d) Chemical Composition(if available) :
14. Give details of flue gas sampling arrangements :
15. Give details of laboratory facilities available for analysis of emission :
16. Is there sufficient space available for installing air pollution control equipment :

17. Details of Air Pollution :-

Stack Name	Equipment Name	State
------------	----------------	-------

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
----------------	----------------	-------------------	--------

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-71 crore
Year of Investment is :-2022

(b) The estimated expenditure for implementation of the scheme to control air pollution :

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. :

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any :

(e) Further action that is being taken up by the firm to control air pollution. :

20. Other relevent information, if any :

Signature

Name and Address of the applicant on behalf of : RAVINDRA KUMAR AGRAWAL,TCG/1 A V/3, Vibhuti Khand, Gomti Nagar, Lucknow

Name and Address of the Firm on behalf of which application is made : RAVINDRA KUMAR AGRAWAL,TCG/1 A V/3, Vibhuti Khand, Gomti Nagar, Lucknow

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self
2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing 'means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbostos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with effciency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

- 1 : Separate Demand Draft towards consent fee Water & Air .
- 2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .
- 3 : Layout plan showing the location of stacks (chimne⁶⁹), effluent treatment plant, effluent disposal areas,

air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : RAVINDRA KUMAR
AGRAWAL, TCG/1 A V/3, Vibhuti
Khand, Gomti Nagar, Lucknow
(Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : RAVINDRA KUMAR AGRAWAL
Address: TCG/1 A V/3, Vibhuti Khand,
Gomti Nagar, Lucknow
Mobile No. 9984189069
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : small
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : MS VIRAJ CONSTRUCTION PVT LTD

Address: Sunbreeze-1 at BBD Green City, village- Shahpur, Sarai Sheikh and Semra, District- Lucknow, U.P.
Tel. No.:-
E - m a i l : sanjay.tripathi@virajconstructions.co.in
3. Give revenue /City Survey No. of the land/premises for which the application is made : District: LUCKNOW
Town/Village: Lucknow
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares: 2.60
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : January, 2022
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Civil

District: LUCKNOW
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

केन्द्रीय प्रदूषण नियंत्रण बोर्ड आंचलिक प्रयोगशाला		Central Pollution Control Board Zonal Laboratory	
Doc No. CB/ZLN/QR/7.8/2/1	Issue No. : 01	Dt of Issue : 16.08.2022	Page No. : 1 of 1
Amendment no. : 02/05	Amendment Dt: 11/06/2024	Approved by : TM	Issued by: QM

पिकप भवन , विभूति खण्ड, गोमती नगर, लखनऊ
फ़ोन : 0522 : 4087600,4087700

PICUP Bhawan, Vibhuti Khand, Gominagar, Lucknow
Phone : 0522- 4087600,4087700



WASTEWATER
TEST REPORT

S.No. W/2024/306

Date of test report:05/12/2024	Date/period of testing:02-05/12/2024
1 परियोजना /Project/Test Programme	NGT
2 नमूने का स्रोत /भूजल /सरिता /अन्य/Sample Source (STP/ETP/Drain/any other)	STP
3 नमूने का प्रकार /ग्रैब/कम्पोजिट/Type of Sample (Grab/Composite)	Grab
4 नमूने एकत्र करने वाले व्यक्ति का विवरण/ Sample Collected/Deposited by	Sh. Mohd. Faisal, SSA
5 नमूना एकत्रीकरण की तिथि/Date of Sample collection	02/12/2024
6 प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of sample receipt in laboratory	02/12/2024
7 नमूना एकत्रण पद्धति/Sampling procedure.....Please Refer.....	CB/ZLN/SOP/7.3/2 & CB/ZLN/SOP/B/7.4/2 Issue No. 01
8 विश्लेषण हेतु आवेदनकर्ता/Analysis indented by	Sh. Kamal Kumar, Scientist 'E' & RD (N)

क्रम सं. S. No.	पैरामीटर Parameter	इकाई Unit	नमूनों का विवरण/कोड इत्यादि Description of sample/Code etc.					
			SBA-1	SBA-2	SBA-3	SBA-4	SBA-5	SBA-6
1.	पी एच/ pH		8.18 (24.1°C)	8.37 (24.2°C)	7.79 (24.4°C)	7.66 (24.5°C)	7.68 (24.2°C)	7.62 (25.1°C)
2.	एस.एस./ SS	मि.ग्रा./ली. mg/L	78.7	BDL	92.2	86.8	18.2	22.2
3.	कुल नाइट्रोजन / Total Nitrogen	मि.ग्रा./ली. mg/L	11.2	8.92	23.3	18.9	25.5	28.2
4.	सी.ओ.डी. / COD	मि.ग्रा./ली. mg/L	74.0	17.8	217	228	61.7	80.7
5.	बी.ओ.डी. / BOD	मि.ग्रा./ली. mg/L	23.0	5.12	103	98.3	22.5	25.7
6.	कुल कॉलीफॉर्म /T-Coliforms	MPN/100ml	NA	<1.8	9.2x10 ⁷	4.9x10 ⁶	1.3x10 ⁷	5.4x10 ⁷
7.	फीकल कॉलीफॉर्म/F-Coliforms	MPN/100ml	NA	<1.8	1.3x10 ⁷	2.2x10 ⁶	4.9x10 ⁶	1.7x10 ⁷

विश्लेषण विधि हेतु कृ.प.ज./Test methods followed are appended overleaf

CODE	Description
SBA-1	STP
SBA-2	STP
SBA-3	DISCHARGE POINT – 1
SBA-4	DISCHARGE POINT – 2
SBA-5	DRAIN U/S
SBA-6	DRAIN D/S

Page.....1/2

Poonam
(Poonam Pandey)

आख्या बनाने वाले के हस्ताक्षर/Prepared by (Name & Sign)

Anamika
05/12/24

(डॉ० अनामिका सिंह)

वैज्ञानिक 'ग' एब प्रभाषी प्रयोगशाला

के० प्र० नि० बोर्ड, लखनऊ

समीक्षा एवं हस्ताक्षरकर्ता/ Reviewed & Authorized by

Note : 1. The results in the Test Report relate only to the items tested ; 2. The report shall not be reproduced except in full, without the written permission of laboratory.

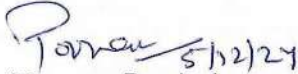
केन्द्रीय प्रदूषण नियंत्रण बोर्ड आंचलिक प्रयोगशाला Central Pollution Control Board Zonal Laboratory			
Doc No. CB/ZLN/QR/7.8/2/1	Issue No. : 01	Dt of Issue : 16.08.2022	Page No. : 1 of 1
Amendment no. : 02/05	Amendment Dt: 11/06/2024	Approved by : TM	Issued by: QM

Parameters	Test Method	Detection Range
pH	APHA 4500 H ⁺ -B, 23 rd Ed. 2017	2- 12
Suspended solids	APHA 2540 D, 23 rd Ed. 2017	2.5 mg/L -10,000 mg/L
Chemical Oxygen Demand (COD)	APHA 5220 B, 23 rd Ed. 2017	5 mg/L - 100000 mg/L
Biochemical Oxygen demand (BOD)	APHA 5210 B, 23 rd Ed. 2017 4500 OC, 23 rd Ed. 2017 IS-3025 part 44; 1993 Biochemical Oxygen Demand	5.0 mg/L - 50000 mg/L
Total Nitrogen	By calculation	----
Total Coliform	APHA 23 rd Ed. 2017, 9221-A,B &C	1.8 - >1600 MPN/100 mL
Fecal Coliform	APHA 23 rd Ed. 2017, 9221-C (2), 9221 E	1.8 - >1600 MPN/100 mL

1. APHA – American Public Health Association
2. IS – Indian Standard
3. BDL = Below Detection Limit (Less then lower detection range mentioned in above table)

End of Test Report

Page.....2/2


(Poonam Pandey)

आख्या बनाने वाले के हस्ताक्षर/Prepared by (Name & Sign)


05/12/24

(डॉ० अनामिका सिंह)

वैज्ञानिक 'म' एच प्रवर्गी प्रयोगशाला

के० प्र० नि० बोर्ड, लखनऊ

समीक्षा एवं हस्ताक्षरकर्ता/ Reviewed & Authorized by

केन्द्रीय प्रदूषण नियंत्रण बोर्ड आंचलिक प्रयोगशाला		Central Pollution Control Board Zonal Laboratory	
Doc No. CB/ZLN/QR/7.8/1/1	Issue No. : 01	Date of Issue : 16.08.2022	Page No. : 1 of 1
Amendment no. : 02/05	Amendment Date: 11/06/2024	Approved by : TM	Issued by: QM

पिकप भवन, विभूति खण्ड, गोमती नगर, लखनऊ

फ़ोन : 0522 : 4087600, 4087700



PICUP Bhawan, Vibhuti Khand, Gominagar, Lucknow

Phone : 0522- 4087600, 4087700



Fresh water
TEST REPORT

S.No: F/2024/246

	Date of test report:05/12/2024	Date/period of testing:02-03/12/2024
1	परियोजना /Project/Test Programme	NGT
2	नमूने का स्थान/स्रोत(भूजल/सरिता/अन्य)Sample Location/Source(GW/River/others)	GW at BBD – GREEN CITY
3	नमूने का प्रकार /गैब/कम्पोजिट/Type of Sample (Grab/Composite)	Grab
4	नमूने एकत्र करने वाले व्यक्ति का विवरण/ Sample Collected/Deposited by	Sh. Mohd. Faisal, SSA
5	नमूना एकत्रीकरण की तिथि/Date of Sample collection	02/12/2024
6	प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of sample receipt in laboratory	02/12/2024
7	नमूना एकत्रण पद्धति/Sampling procedure	CB/ZLN/SOP/7.3/2 & CB/ZLN/SOP/B/7.4/1
8	विश्लेषण हेतु आवेदनकर्ता/Analysis indented by	Sh. Kamal Kumar, Scientist 'E' & RD (N)

क्रम सं. S. No.	पैरामीटर Parameter	इकाई Unit	नमूनों का विवरण/कोड इत्यादि Description of sample/Code etc.			
			SBA-7			
1.	पी एच/ pH		6.92 (24.2°C)			
2.	रंग/ Colour	टैज़न/ Hazen	05			
3.	कुल कठोरता/ Total Hardness	मि.ग्रा./ली. mg/L	218			
4.	एल्कलिनिटी/ Alkalinity	मि.ग्रा./ली. mg/L	200			
5.	सी ओ डी /COD	मि.ग्रा./ली. mg/L	BDL			

विश्लेषण विधि हेतु कृ.प.उ./Test methods followed are appended overleaf

Page.....1/2

CODE	Description
SBA-7	GROUND WATER

Poonam
5/12/24
(Poonam Pandey)

आख्या बनाने वाले के हस्ताक्षर/Prepared by (Name & Sign)

Anamika
05/12/24
(डॉ० अनामिका सिंह)

वैज्ञानिक 'ग' एवं प्रभासी प्रयोगशाला

के.प्र.पि.बोर्ड, लखनऊ

समीक्षा एवं हस्ताक्षरकर्ता/ Reviewed & Authorized by

Note : 1. The results in the Test Report relate only to the items tested ; 2. The report shall not be reproduced except in full, without the written permission of laboratory.

Doc No. CB/ZLN/QR/7.8/1/1	Issue No. : 01	Date of Issue : 16.08.2022	Page No. : 1 of 1
Amendment no. : 02/05	Amendment Date: 11/06/2024	Approved by : TM	Issued by: QM

Parameters	Test Method	Detection Range
Colour	APHA 2120-B, 23 rd Ed. 2017	5 – 100 Hazen
pH	APHA 4500 H ⁺ -B, 23 rd Ed. 2017	2- 12
Chemical Oxygen Demand (COD)	APHA 5220 B, 23 rd Ed. 2017	5 mg/L – 500 mg/L
Hardness Total	APHA 2340-C, 23 rd Ed. 2017	5.0 - 2000mg/L
Alkalinity	APHA 2320-B, 23 rd Ed. 2017	2.0 mg/L- 2500 mg/L

1. APHA - American Public Health Association
2. IS – Indian Standard
3. BDL = Below Detection Limit (Less then lower detection range mentioned in above table)

End of Test Report

Page.....2/2

Poonam
5/12/24
(Poonam Pandey)

आख्या बनाने वाले के हस्ताक्षर/Prepared by (Name & Sign)

Anamika
05/12/24
(डॉ० अनामिका सिंह)
वैज्ञानिक 'ग' एवं प्रनारी प्रयोगशाला
के० प्र० नि० बोर्ड, लखनऊ
समीक्षा एवं हस्ताक्षरकर्ता/ Reviewed & Authorized by



ANNEXURE-VIII
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ann - VIII

98



Ref. No. H16242 / C-5 / सड़क - 450/24

Dated 22/08/24
पंजीकृत

सेवा में
मैसर्स विराज कान्स्ट्रक्शन प्रा0लि0,
सनबीज-1, बी0बी0डी0 ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा,
लखनऊ।

NDITC/EE/SA (K)
m.a.g.l.

विषय: इकाई मैसर्स विराज कान्स्ट्रक्शन प्रा0लि0, सनबीज-1, बी0बी0डी0 ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा, लखनऊ को जारी कारण बताओ नोटिस दिनांक 01.07.2024 की पुष्टि किये जाने के सम्बन्ध में।

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक-एच 13321/सी-5/186/ओ0ए0 नं0-34/2024 दिनांक 01.07.2024 का संदर्भ ग्रहण करने कष्ट करें, जिसके माध्यम से इकाई में स्थापित सी.ई.टी. के आउटलेट के नमूने मानकों के अनुरूप न पाये जाने एवं राज्य बोर्ड से बिना सहमति प्राप्त किये ही संचालन किये जाने के कारण इकाई के विकसित जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया था। इकाई को जारी कारण बताओ नोटिस के संबंध में अपना प्रतिउत्तर दिनांक 19.07.2024 प्रेषित किया गया है।

उक्त के परिप्रेक्ष्य में क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्र संख्या-745/सहमति-3247/24 दिनांक 14.08.2024 द्वारा अद्यतन आख्या प्रेषित की गयी है। आख्यानुसार उक्त इकाई का निरीक्षण क्षेत्रीय कार्यालय, लखनऊ के प्राधिकृत अधिकारियों द्वारा दिनांक 02.08.2024 को किया गया। आख्यानुसार निरीक्षण के समय पाया गया कि परियोजना के मानकों के अनुरूप ग्रीन वेल्ड एवं सोलर लाइट की व्यवस्था नहीं पायी गयी। परियोजना के बेसमेंट में 250 के.एल.डी. का एस.टी.पी स्थापित पाया गया। जबकि इकाई को निर्गत पर्यावरणीय स्वीकृति दिनांक 22.11.2012 के बिन्दु संख्या-04 में उल्लिखित है कि परियोजना द्वारा 5.0 एम.एल.डी. क्षमता का एस.टी.पी. स्थापित किया जायेगा तथा सामान्य शर्त संख्या-55 में उल्लिखित है कि एस.टी.पी. की स्थापना आबादी से दूर की जायेगी ताकि आस-पास के क्षेत्र में बदबू की समस्या न रहे। उक्त का अनुपालन इकाई परियोजना द्वारा नहीं किया गया।

निरीक्षण के समय उक्त इकाई परियोजना द्वारा उत्प्रवाह का निस्तारण परियोजना के अन्दर गुजर रहे टेरा नाला में ह्यूम पाइप के माध्यम से किया जाता है, जबकि परियोजना को निर्गत पर्यावरणीय स्वीकृति दिनांक 12.09.2018 की विशिष्ट संख्या-06 में उल्लिखित है कि उत्प्रवाह को एस.टी.पी. के माध्यम से अधिकतम मात्रा में गार्डनिंग, पलशिंग में लाया जायेगा तथा शोधित जल के पुनः प्रयोग हेतु इरिगेशन इस्प्रिंकलर एवं डिप इरिगेशन सिस्टम पद्धति का प्रयोग किया जायेगा। निरीक्षण के दौरान उपरोक्त प्रक्रिया प्रयोग में नहीं लयी जा रही थी, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 में वर्णित प्राविधानों का उल्लंघन है। इकाई को राज्य बोर्ड के ऑनलाइन संदर्भ संख्या-177917/UPPCB/Lucknow/ (UPPCBRO)/CTO/both/LUCKNOW/2023 दिनांक 25.04.2023 के माध्यम से दिनांक 31.12.2023 तक सहमति (जल एवं वायु) निर्गत है, जिसकी वैधता समाप्त हो चुकी है। निरीक्षण के समय इकाई को निर्गत सहमति (जल एवं वायु) में निर्दिष्ट शर्तों का अनुपालन होता हुआ नहीं पाया गया। वर्तमान में परियोजना को सहमति (जल एवं वायु) निर्गत नहीं है एवं न ही सहमति (जल एवं वायु) प्राप्त किये जाने हेतु आवेदन पत्र विचाराधीन है। इकाई का संचालन बिना राज्य बोर्ड की सहमति जल/वायु प्राप्त किये ही किया जा रहा है, जोकि जल/वायु अधिनियमों के अन्तर्गत वर्णित प्राविधानों का उल्लंघन है।

इकाई के पत्र दिनांक 19.07.2024 द्वारा बोर्ड के पत्र दिनांक 01.07.2024 द्वारा जारी कारण बताओ नोटिस को विस्तारित करते हुए इकाई के विकसित दम्पजात्मक कार्यवाही न किये जाने हेतु अनुरोध किया गया है। उक्त पत्र दिनांक 19.07.2024 द्वारा सूचित किया गया कि दिनांक 15.05.2024 को बोर्ड अधिकारियों द्वारा इकाई में स्थापित एस.टी.पी. से एकत्र नमूने में प्रचालक मानकों से अधिक पाये जाने के कारण उक्त एस.टी.पी. की मरम्मत का कार्य किया जाना था। इकाई द्वारा बोर्ड से पूर्व प्राप्त सहमति की वैधता (दिनांक 31.12.2023) समाप्त हो जाने के उपरान्त दिनांक 30.12.2023 को ऑनलाइन सहमति हेतु आवेदन किया गया था।

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(2)

उक्त प्रत्यावेदन दिनांक 19.07.2024 द्वारा प्रेषित तथ्यों के संबंध में बोर्ड द्वारा पूर्व में दिनांक 15.05.2024, 15.01.2024 को एस.टी.पी. के आउटलेट से एकत्र नमूने में प्रचालक मानकों से अधिक पाये गये। अग्रेतर अद्यतन में दिनांक 02.03.2024 को एकत्र नमूने में प्रचालक फीकल कोलीफार्म के सापेक्ष मानकों के अनुरूप नहीं पाये गये। इकाई द्वारा ऑनलाइन साक्षात् आवेदन दिनांक 30.12.2023 को बोर्ड के पत्र दिनांक 17.02.2024 द्वारा अस्वीकृत किया गया जिसमें वर्णित है कि दिनांक 15.01.2024 को इकाई को एस.टी.पी. से एकत्र नमूने में प्रचालक मानकों के अनुरूप नहीं पाये गये।

इकाई द्वारा प्रेषित प्रत्यावेदन दिनांक 19.07.2024 में वर्णित है कि इकाई द्वारा दिनांक 22.01.2024 एवं 27.05.2024 को मैसर्स ग्लोबल इन्वॉयमेन्टल कन्सलटेन्सी एण्ड रिसर्च सेण्टर तथा मैसर्स एडवॉन्स इन्वॉयमेन्टल टेस्टिंग प्रा0लि0 से एस.टी.पी. के नमूने विश्लेषित कराये गये। उक्त के संबंध में इकाई द्वारा बोर्ड को पूर्व सूचना प्रेषित नहीं की गयी एवं न ही बोर्ड के अधिकारियों की उपस्थिति में उक्त नमूने एकत्र किये गये। उपरोक्त तथ्यों को दृष्टिगत रखते हुए इकाई द्वारा प्रेषित प्रत्यावेदन दिनांक 19.07.2024 द्वारा प्रेषित विवरण/तथ्यों पर विचार किया जाना सम्भव नहीं है।

अतः क्षेत्रीय अधिकारी, लखनऊ के पत्र संख्या-745/सहनति-3247/24 दिनांक 14.08.2024 के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई मैसर्स विशाज कन्स्ट्रक्शन प्रा0लि0, सनरीज-1, बी0बी0डी0 ग्रीन, ग्राम-शाहपुर सराय, लखनऊ एवं सैमरा, लखनऊ के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अन्तर्गत जारी 'नोटिस' कारण बताओ नोटिस दिनांक 01.07.2024 को पुष्टि करते हुए दिनांक 01.01.2024 से दिनांक 15.05.2024 तक कुल 136 दिनों के लिए प्रतिदिन हेतु रुपये 37,500/- प्रतिदिन की दर से कुल रु0 51,00,000/- (रु0 इक्यावन लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाता है।

अग्रेतर उद्योग के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति रु0 51,00,000/- (रु0 इक्यावन लाख मात्र) का भुगतान निम्नलिखित payment gateway (URL: <https://erp.eshiksa.net/DirectFeesv3/UPPCB>) के माध्यम से Dedicated Account में जमा करना सुनिश्चित करें। Payment gateway के Homepage के dropdown में निम्नवत् विशिष्ट सूचना ध्यान करें।

1. Nature of Pollution / प्रदूषण की प्रकृति-
2. Regional Officers / क्षेत्रीय कार्यालय-
3. EC imposed in compliance / अनुपालन में इंशी लगाया गया-

Water Pollution
Lucknow
UPPCB

उपरोक्त निर्देशों के अनुपालन में विलम्बतम् 15 कार्यदिवस के अन्दर अधिरोपित पर्यावरणीय क्षतिपूर्ति जमा करना सुनिश्चित करें तथा उक्त का सक्षम क्षेत्रीय कार्यालय, लखनऊ एवं बोर्ड मुख्यालय, लखनऊ को भी प्रेषित करें।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

(विवेक राय)

मुख्य पर्यावरण अधिकारी,
वृत्त-6

सक्षम पर्यावरण विभाग के निम्नलिखित को सूचना एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, लखनऊ।
2. पुलिस आयुक्त, लखनऊ।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, लखनऊ।

4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस निर्देश के साथ प्रेषित कि उपरोक्त बातों का अनुपालन करावां हुए पत्र की फाईल के साथ अनुपालन आख्या बोर्ड मुख्यालय में प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,
वृत्त-6

समक्ष न्यायालय श्रीमान् विशेष न्यायिक मजिस्ट्रेट, प्रथम श्रेणी,
(वायु एवं जल प्रदूषण), लखनऊ



परिवाद संख्या

वर्ष 2024

उ० प्र० प्रदूषण नियंत्रण बोर्ड, टी०सी०-12वी, विमूति खण्ड, गोमती नगर
लखनऊ द्वारा श्री हिमांशू सोनकर, सहायक वैज्ञानिक अधिकारी, क्षेत्रीय
कार्यालय, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

.....परिवादी

बनाम

1. मे० विराज कान्स्ट्रक्शन प्रा० लि०, सनबीज-1, बी०बी०डी० ग्रीन,
ग्राम-शाहपुर सराय शेख एवं सेमरा, लखनऊ द्वारा निदेशक
2. आर० के० अग्रवाल पुत्र श्री बाबू बनारसी दास निवासी-आवास
संख्या-55, बाबू बनारसी दास भवन, पुराना किला, थाना- पुराना
किला, लखनऊ, निदेशक, मे० विराज कान्स्ट्रक्शन प्रा० लि०,
सनबीज-1, बी०बी०डी० ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा,
लखनऊ
3. अनुज पचौरी पुत्र श्री विष्णु दत्त पचौरी, डी०जी०एम० (Deputy General
Manager), मे० विराज कान्स्ट्रक्शन प्रा० लि०, सनबीज-1, बी०बी०डी०
ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा, थाना-बी०बी०डी०, लखनऊ
.....विपक्षी/अभियुक्तगण

परिवाद अन्तर्गत धारा-43/44 जल (प्रदूषण निवारण एवं नियंत्रण)
अधिनियम, 1974

महोदय,

परिवादी, उ० प्र० प्रदूषण नियंत्रण बोर्ड (जिसको आगे परिवादी बोर्ड कहा
जाएगा) सविनय निम्नलिखित निवेदन करता है:-

1. यह कि परिवादी राज्य बोर्ड का गठन उत्तर प्रदेश सरकार द्वारा जल, वायु
एवं पर्यावरणीय प्रदूषणों के निवारण एवं नियंत्रण हेतु जल (प्रदूषण निवारण

एवं नियंत्रण) अधिनियम, 1974, यथासंशोधित, (जिसे आगे अधिनियम कहा जाएगा) की धारा-4(1) के अन्तर्गत एल.एस.जी.-सेक्शन-4 शासनादेश संख्या-897/पग-4-100-74 दिनांक 03.02.1975 द्वारा किया गया है। अग्रेतर, अधिसूचना संख्या-2179/9-02-100-74 दिनांक 13.07.1982 के अन्तर्गत परिवादी बोर्ड का नाम उ० प्र० प्रदूषण नियंत्रण बोर्ड किया गया है।

2. यह कि विपक्षी संख्या-1, मे० विराज कान्स्ट्रक्शन प्रा० लि०, सनब्रीज-1, बी०बी०डी० ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा, लखनऊ, जो कि अधिनियम, 1974 की धारा-47 के अधीन एक कम्पनी है, जिसके द्वारा उत्प्रवाह शुद्धिकरण संयंत्र (जिसे आगे एस.टी.पी. कहा जाएगा) का संचालन सुचारु रूप से किए बिना, जानबूझकर प्रदूषित, हानिकारक एवं अशोधित उत्प्रवाह को परियोजना परिसर के अन्दर से टेरा नाला में दो ह्यूम पाई के माध्यम से खुले में उत्प्रवाह निस्तारित किया जाता है, जो कि अधिनियम, 1974 की धारा-2(जे) के अन्तर्गत "स्ट्रीम" की परिभाषा से आच्छादित है और इकाई का उक्त कृत्य अधिनियम, 1974 की धारा-43 के अन्तर्गत एक दण्डनीय अपराध है।

3. यह कि अधिनियम, 1974 की धारा-24 के अन्तर्गत जानबूझकर किसी विषाक्त, अपायकर अथवा प्रदूषक पदार्थ जो निर्धारित मानकों से अधिक हों को प्रत्यक्षतः या अप्रत्यक्षतः किसी सरिता या कुएं या मलनाली में या भूमि पर निस्तारित किया जाना प्रतिबन्धित है। अधिनियम, 1974 की धारा-24(1) निम्न उद्धृत है:-

धारा-24 - प्रदूषक पदार्थ आदि के व्ययन के लिए सरिता या कुएं के उपयोग पर प्रतिषेध-

(1) इस धारा के उपबन्धों के अधीन रहते हुए-

क) कोई भी व्यक्ति जानबूझकर किसी विषाक्त, अपायकर या प्रदूषक पदार्थ को जो ऐसे मानकों के अनुसार अधिधारित हो जो राज्य बोर्ड द्वारा अधिकथित हों किसी [सरिता या कुएं [या मलनाली में या भूमि पर]

(प्रत्यक्षतः या अप्रत्यक्षतः) न तो प्रवेश कराएगा और प्रवेश करना अनुज्ञात करेगा; अथवा (ख) कोई भी व्यक्ति जानबूझकर किसी ऐसे अन्य पदार्थ को, जो कि अन्य कारणों से या अपने परिणामों से प्रदूषण की सारवान् अपवृद्धि ऐसी रीति से करने वाली या करने के लिए संभाव्य है कि जिसमें वह सरिता के जल के उचित प्रवाह में या तो सीधे या वैसे ही पदार्थों से मिलकर अड़चन डाल सके, सरिता में न तो प्रवेश कराएगा और न प्रवेश करना अनुज्ञात करेगा।

4. यह कि अधिनियम, 1974 की धारा-24 के अन्तर्गत राज्य बोर्ड की पूर्व सहमति के बिना किसी भी उद्योग की स्थापना एवं संचालन किया जाना निर्बन्धित है। अधिनियम, 1974 की धारा-25(1) निम्न उद्धृत है:-
धारा-25 - नए निकासों और नए निस्सरणों पर निर्बन्धन-

(1) इस धारा के उपबन्धों के अधीन रहते हुए, राज्य बोर्ड की पूर्व सहमति के बिना कोई भी व्यक्ति,-

क) कोई ऐसा उद्योग, संक्रिया या प्रक्रिया, या कोई ऐसी अभिक्रिया और व्ययन प्रणाली या उसमें विस्तार या परिवर्तन न तो स्थापित करेगा और न स्थापित करने की कोई कार्यवाही करेगा जिससे मल या व्यावसायिक बहिःस्त्राव किसी सरिता या कुएं या मलनाली में या भूमि पर निस्सारित होने की संभावना है (ऐसा निस्सारण जिसे इसके पश्चात् इस धारा में मल का निस्सारण कहा गया है); या

(ख) मल के निस्सारण के लिए कोई नया या परिवर्तित निकास उपयोग में नहीं लाएगा; या

(ग) मल का कोई नया निस्सारण आरंभ नहीं करेगा:

5. यह कि विपक्षी संख्या-1, मे0 विराज कान्स्ट्रक्शन प्रा0 लि0, सनब्रीज-1, बी0बी0डी0 ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा, लखनऊ, द्वारा आवसीय परियोजना विकसित की गई है, जिसके अन्तर्गत सनब्रीज-1 में टाउनशिप-टी-1 से टी-12 में टावर, बेसमेन्ट+ग्राउण्ड+14, स्विमिंग पुल, क्लब, बिल्डिंग एण्ड 776 रेजीडेन्सियल फ्लैट का निर्माण बिना राज्य बोर्ड से स्थापनार्थ एवं संचालनार्थ सहमति प्राप्त किए बिना किया गया है जो कि अधिनियम, 1974 की धारा-25(1) के बाध्यकारी एवं आज्ञापक प्राविधानों का उल्लंघन तथा धारा-44 के अधीन दण्डनीय अपराध है।

6. यह कि विपक्षी संख्या-1 का निरीक्षण, राज्य बोर्ड के प्राधिकृत अधिकारियों द्वारा दिनांक 15.01.2024 को किया गया। निरीक्षण के दौरान प्रश्नगत उद्योग में स्थापित एस.टी.पी. का संचालन सुचारु रूप से नहीं पाया गया।

निरीक्षण के दौरान राज्य बोर्ड के प्राधिकृत अधिकारियों की निरीक्षण टीम द्वारा उद्योग में स्थापित एस.टी.पी. से जनित होने वाले उत्प्रवाह का नमूना एस.टी.पी. से एकत्रित किया गया और उसे राज्य बोर्ड की अधिकृत प्रयोगशाला में विश्लेषण हेतु प्रेषित किया गया। नमूने की विश्लेषण आख्या के अवलोकन से स्पष्ट है कि परियोजना द्वारा निस्तारित उत्प्रवाह निर्धारित मानकों से अधिक है, जो कि अधिनियम, 1974 की धारा-24 के प्राविधानों का उल्लंघन है एवं धारा-43 के अधीन दण्डनीय है, विश्लेषण आख्या की प्रति परिवाद-पत्र के संलग्नक संख्या-1 के रूप में संलग्न है।

7. यह कि राज्य बोर्ड के प्राधिकृत अधिकारियों द्वारा प्रश्नगत परियोजना का पुनः निरीक्षण दिनांक 02.08.2024 को किया गया। निरीक्षण के दौरान प्रश्नगत परियोजना जानबूझकर प्रदूषित, हानिकारक एवं अशोधित उत्प्रवाह को परियोजना परिसर के अन्दर से टेरा नाला में दो ह्यूम पाई के माध्यम से खुले में उत्प्रवाह निस्तारित करते पाई गई। निरीक्षण आख्या दिनांक 02.08.2024 की प्रति परिवाद-पत्र के संलग्नक संख्या-2 के रूप में संलग्न है।

8. यह कि पुनः निरीक्षण के दौरान राज्य बोर्ड के प्राधिकृत अधिकारियों की निरीक्षण टीम द्वारा प्रश्नगत उद्योग के प्रतिनिधि को Notice of Inspection to have Sample Collection की प्रति प्राप्त कराते हुए, उद्योग प्रतिनिधि की उपस्थित उद्योग में स्थापित एस.टी.पी. से जनित होने वाले उत्प्रवाह का नमूना एस.टी.पी. के Inlet और Outlet से एकत्रित किया गया और उसे राज्य बोर्ड की अधिकृत प्रयोगशाला में विश्लेषण हेतु प्रेषित किया गया। नमूने की विश्लेषण आख्यानुसार परियोजना द्वारा निस्तारित उत्प्रवाह

- निर्धारित मानकों से अधिक है, जो कि अधिनियम, 1974 की धारा-24 के प्राविधानों का उल्लंघन है एवं धारा-43 के अधीन दण्डनीय अपराध है।
- Notice of Inspection to have Sample Collection एवं विश्लेषण आख्या की प्रति परिवाद-पत्र के संलग्नक संख्या-3 एवं संलग्नक संख्या-4 के रूप में संलग्न है।
9. यह कि निरीक्षण के दौरान पाया गया कि उद्योग द्वारा स्थापित ई.टी.पी. का संचालन समुचित एवं सुचारु रूप से नहीं किया जा रहा है एवं दो ट्यूम पाई के माध्यम से खुले में उत्प्रवाह निस्तारित किया जाता है।
 10. यह कि विपक्षी संख्या-2, आर0 के0 अग्रवाल एवं विपक्षी संख्या-3, अनुज पचौरी, प्रश्नगत उद्योग के पार्टनर हैं तथा विपक्षी संख्या-1 के वास्तविक कर्ता-धर्ता हैं एवं दिन प्रतिदिन के कार्यों के लिए पदेन उत्तरदायी हैं, अतः अधिनियम, 1974 की धारा-24 के प्राविधानों के उल्लंघन के लिए भी प्रतिनिधिक दायित्व के अन्तर्गत समान उत्तरदायी हैं। विपक्षी संख्या-2 एवं विपक्षी संख्या-3 के आधार कार्ड एवं पैन कार्ड प्रति परिवाद-पत्र के संलग्नक संख्या-5 के रूप में संलग्न है।
 11. यह कि विपक्षी संख्या-1, विपक्षी संख्या-2 एवं 3 द्वारा अधिनियम, 1974 की धारा-43 एवं धारा-44 के अन्तर्गत जानबूझकर अपने व्यक्तिगत लाभ के लिए बिना शुद्धिकृत किए उत्प्रवाह को सरिता में निस्तारित कर अपराध कारित किया गया है। उक्त कृत्य से बड़े पैमाने पर समाज विशेष रूप से जानवरों एवं जलीय जीवन के विरुद्ध जानबूझकर लगातार कारित किया जा रहा है।
 12. यह कि विपक्षी संख्या-2 एवं विपक्षी संख्या-3 प्रत्यक्ष रूप से विपक्षी संख्या-1 का मस्तिष्क और तंत्रिका केन्द्र हैं और उनके द्वारा इकाई, विपक्षी संख्या-1, के दैनिक कार्यों एवं कारोबार का संचालन किया जाता है, जो अपने दैनिक औद्योगिक उत्प्रवाह को जानबूझकर सरिता में प्रवाहित कर

- रही है, जो कि अधिनियम, 1974 की धारा-43 सपठित धारा-47 के अधीन दण्डनीय अपराध है।
13. यह कि अधिनियम, 1974 की धारा-47(1) के अनुसार न सिर्फ कम्पनी अपितु प्रत्येक व्यक्ति, जो उस अपराध के समय उस कम्पनी के कारोबार के संचालन के लिए उस कम्पनी का भारसाधक और उसके प्रति उत्तरदायी था और साथ ही वह कम्पनी भी उस अपराध के लिए दोषी समझे जाएंगे और तदानुसार अपने विरुद्ध कार्यवाही किए जाने और दण्डित किए जाने का भागी होगा।
14. यह कि परिवादी राज्य बोर्ड के सक्षम अधिकारी द्वारा दिनांक 01.10.2024 को मा0 न्यायालय के समक्ष समस्त विपक्षीगणों के विरुद्ध परिवाद दायर किए जाने के प्रस्ताव पर अनुमोदन प्रदान किया गया है। अनुमोदित प्रस्ताव दिनांक 01.10.2024 परिवाद-पत्र के संलग्नक संख्या-6 के रूप में संलग्न है।
15. यह कि दिनांक 23.12.1981 को सम्मन्न परिवादी बोर्ड की 16वीं बैठक में कार्यसूची संख्या:16.04 पर लिए गए निर्णय के अनुक्रम में परिवादी बोर्ड के सदस्य सचिव द्वारा मा0 न्यायालय के समक्ष विपक्षीगणों के विरुद्ध परिवाद दायर किए जाने हेतु श्री हिमांशू सोनकर, सहायक वैज्ञानिक अधिकारी, को प्राधिकृत किया गया है। बोर्ड निर्णय एवं प्राधिकार पत्र, क्रमशः, परिवाद-पत्र के संलग्नक संख्या-7 एवं संलग्नक संख्या-8 के रूप में संलग्न हैं।

अनूतोष

अतः, मा0 न्यायालय से अत्यन्त विनम्रतापूर्वक अनुरोध है कि उपरोक्त तथ्यों, परिस्थितियों एवं कारणों को दृष्टिगत करते हुए न्यायहित एवं व्यापक जनहित में विपक्षीगण संख्या-1, विपक्षी संख्या-2 एवं विपक्षी संख्या-3 के विरुद्ध उनके द्वारा कारित अपराध के लिए संज्ञान लेते हुए उन्हें तलब करने एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा-43 एवं धारा-44 के अन्तर्गत

समुचित दण्डादेश पारित करने की कृपा करें। उक्त के अतिरिक्त अन्य कोई अनुतोष जो मा० न्यायालय वर्तमान परिस्थितियों में उचित एवं न्यायसंगत समझे वह भी पारित करने की कृपा करें।

लखनऊ
दिनांक 21.11.24

परिवादी

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(हिमांशू सोनकर)
सहायक वैज्ञानिक अधिकारी
उ० प्र० प्रदूषण नियंत्रण बोर्ड

सूची गवाहानः

1. श्री राजेन्द्र सिंह, मुख्य पर्यावरण अधिकारी, वृत्त-5, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. श्री विवेक राय, तत्कालीन मुख्य पर्यावरण अधिकारी, वृत्त-5, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. श्री जी० सी० आर्या, पर्यावरण अभियंता, वृत्त-5, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. डा० उमेश चन्द्र शुक्ला, क्षेत्रीय अधिकारी, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
5. श्री के० के० चौधरी, वैज्ञानिक सहायक, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. श्री निमेष दुबे, प्रयोगशाला सहायक, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
7. अन्य कोई अधिकारी जो परीक्षण के समय उपलब्ध हो।

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परिवादी



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ref No: 24455484 Lucknow/2024

Date: 02/02/2024

- 1- Name of Industry: Viraj Construction Pvt. Ltd., Sunbreeze-1 at BBD G, Vill- Shahpur, Sarai Sheikh And Semra , BKT
- 2- Address of Industry: Vill- Shahpur, Sarai Sheikh And Semra , BKT
- 3- District: Lucknow
- 4- Description about sampling point: Final outlet of STP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Nimesh Dubey LA & K K chaudhary SA
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 2 lit. plastic jerrycan, 1 MPN glass bottle & 1 lit. glass bottle
- 9- Date of Sample Collection: 15/01/2024
- 10- Analysis Indented by: RO Lucknow
- 11- Date of sample receipt in Lab: 16/01/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.86	As per MoEF&CC/CPCB	02-12
*Oil Grease	mg/l	12.8	"	-
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	108	"	10-20000 mg/l
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	9400	"	<1.8 MPN/100 ml & above
Fecal Coliform, 9221 E Fecal Coliform Procedure	MPN/100 ml	2100	"	<1.8 MPN/100 ml & above
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	42	"	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	264	"	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: www.epcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Anbrish Verma (SA)]

Authorized by
ARUNIMA BAJPAI
Dr Arunima Bajpai (ASO)

Digitally signed by ARUNIMA BAJPAI
Date: 2024.02.02 16:45:13 +05'30'

self attested

RAM
GOPAL
Chief Environmental Officer
Central Laboratory

Digitally signed by RAM GOPAL
Date: 2024.02.02 16:45:38 +05'30'

21/01/24
इमरान अहमद खान
पर्यावरण अभियन्ता
प्रभारी केन्द्रीय प्रयोगशाला

क्षेत्रीय कार्यालय,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
लखनऊ

श्री विरज कान्स्ट्रक्शन प्रा०लि०, सनब्रीज-1, बी०बी०डी० ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा, लखनऊ की निरीक्षण अर्थात्-

उपरोक्त वर्णित इकाई का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा निरीक्षण दिनांक 02/08/24 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि श्री अनुज पचौरी (डीजीएम) उपस्थित थे। निरीक्षण आख्या निम्नवत् है:-

1. अवगत कराना है कि उक्त प्रकरण ओ०ए० संख्या-34/2024 एल०बी० राय बनाम स्टेट आफ यू०पी० व अन्य मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में पारित आदेश दिनांक 24/04/2024 के मुख्य अंश निम्नवत् है:-

"2. Having regard to the environmental issue raised in the letter petition, we are of the opinion that the Member Secretary, UPPCB is required to consider the grievance of the applicant expeditiously. Member Secretary, UPPCB will get the spot inspection done, ascertain the correct factual position and extent of violation by the Project Proponent and take appropriate action in accordance with law.

3. Let the action taken report be submitted by the Member Secretary, UPPCB within three months before the Registrar General of the Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF and if found necessary the matter will be listed before the Bench for consideration.

4. OA is accordingly disposed of...."

2. निरीक्षण के समय परियोजना का उपभोग होता हुआ पाया गया। इकाई एक आवासीय परियोजना है इकाई सनब्रीज-1 में टाउनशिप-टी1 से टी12 तक टावर, बेसमेन्ट+ग्राउण्ड+14, स्विमिंग पुल, क्लब, बिल्डिंग एण्ड रेजीडेन्सियल प्लैट 776 है। इकाई प्रतिनिधि द्वारा अवगत कराया गया कि वर्तमान में परियोजना में लगभग 50 प्रतिशत परिवार निवास कर रहे हैं।

3. आवासीय योजना से जनित घरूल उत्प्रवाह के शोधन हेतु 250 के०एल०डी० क्षमता का एस०टी०पी० स्थापित है जिसकी प्रमुख ईकाइयां-इक्वालाइजेशन टैंक, फ्लैश मिक्चर, बफर टैंक, एनोर्बिक डाइजेस्टर, प्राइमरी क्लेरीफायर, एरियेशन टैंक, सेकेंडरी क्लेरीफायर, स्लज ड्राइंग बेड्स है। निरीक्षण के दौरान एस०टी०पी० संचालित पाया गया। इकाई में स्थापित एस०टी०पी० के आउटलेट से जनित उत्प्रवाह का जल नमूना एकत्रित कर विश्लेषण हेतु राज्य बोर्ड की केन्द्रीय प्रयोगशाला में जमा कराया गया। निरीक्षण के दौरान परियोजना परिसर के अन्दर सनब्रीज अपार्टमेन्ट से लगभग 200 मी० की दूरी पर परियोजना परिसर के अन्दर से टेरा नाला गुजर रहा है, उक्त नाले में दो ह्यूम पाइप के माध्यम से खुले में उत्प्रवाह निस्तारित होता हुआ पाया गया। निरीक्षण के दौरान दोनों ह्यूम पाइप से जनित हो रहे उत्प्रवाह तथा टेरा नाला के अपस्ट्रीम एवं डाउनस्ट्रीम उत्प्रवाह नमूना एकत्रित कर विश्लेषण हेतु राज्य बोर्ड की केन्द्रीय प्रयोगशाला में जमा कराया गया। प्राप्त विश्लेषण आख्या का विवरण निम्न तालिका में अंकित है-

क्रम सं०	नमूना एकत्रण स्थल	नमूना एकत्रण की तिथि	प्रचालक की मात्रा					मानको के अनुरूप प्राप्ता अथवा (हां/नहीं)
			पी०एच०	एस०एस मिग्रा०/ली०	बी०ओ० डी० मिग्रा०/ली०	सी०ओ०डी० मिग्रा०/ली०	फीकल कोलीफार्म एम०पी०एन०/100एन०एल०	
1	आउटलेट आफ एस०टी०पी०	02/08/2024	7.56	38.0	12.0	64.0	240000	नहीं
2	ह्यूम पाइप न०-1	02/08/2024	7.32	34.0	16.0	72.8	220000	नहीं
3	ह्यूम पाइप न०-2	02/08/2024	7.68	36.0	18.0	74.0	350000	नहीं

उपरोक्त तालिका से स्पष्ट है कि जनित हो रहा सीवेज का फीकल कोलीफार्म निर्धारित मानको से काफी अधिक है।

5/8/24
S.A.

4. परियोजना का निरीक्षण पूर्व में दिनांक 15/05/2024 को किया गया। निरीक्षण के दौरान परियोजना एरा0टी0पी0 संचालित नहीं पाया गया। परियोजना के उपयोग से जनित हो रहे उत्प्रवाह का नमूना राष्ट्रीय प्रयोगशाला से विश्लेषित कराया गया। विश्लेषण आख्यानुसार एकत्रित जल नमूने के प्रयोग निर्धारित मानकों से अधिक पायी गयी। पूर्व में दिनांक 15/01/2024 को परियोजना के निरीक्षण के दौरान नमूने की विश्लेषण आख्या निर्धारित मानकों के अनुरूप नहीं पायी गयी थी। परियोजना को दिनांक 31/12/2023 तक सहमति जल/वायु निर्गत थी। वर्ष 2024 में परियोजना को राज्य बोर्ड से सहमति जल/वायु प्राप्त उक्त के कम में परियोजना के विरुद्ध दिनांक 01/01/2024 से दिनांक 15/05/2024 तक कुल 136 दिन 37500/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिसूचित किये जागे तथा जल (प्रदूषण निवारण तथा अधिनियम, 1974 की धारा 33 ए के अन्तर्गत राज्य बोर्ड के पत्र संख्या-एच 13321/सी-5/198/रा0-34/2024 दिनांक 01/07/2024 द्वारा कारण बताओ नोटिस निर्गत किया गया।
5. परियोजना द्वारा अपने पत्र दिनांक 10/07/2024 के माध्यम से कारण बताओ नोटिस दिनांक 01/07/2024 अनुपालन में प्रतिउत्तर प्रेषित किया गया है, जिसमें उनके द्वारा अवगत कराया गया है कि दिनांक 15/05/2024 को उत्प्रवाह का नमूना एकत्रित किया गया, उस दौरान उनका एरा0टी0पी0 मेन्टेनेन्स में था, जिसके कारण एकत्रित उत्प्रवाह का नमूना मानकों के अनुरूप न पाये जाने के सम्बन्ध में अवगत कराया गया है कि उस दौरान एरा0टी0पी0 मेन्टेनेन्स में था साथ ही अपने उत्तर में परियोजना द्वारा यह भी कहा गया है कि उनके द्वारा वर्ष-2 में दो वर्ष की अवधि हेतु सहमति आवेदन किया गया था, किन्तु परियोजना को सहमति दिनांक 31/12/2023 तक निर्गत की गयी थी। परियोजना द्वारा अपने प्रतिउत्तर के साथ मान्यता प्राप्त प्रयोगशाला मैसर्स ग्लोबल इन्व्यायरोनेण्ट कन्सलटेन्सी प्रा0लि0 द्वारा की गयी एरा0टी0पी0 आउटलेट की विश्लेषण आख्या दिनांक 22/01/2024 तथा मै एडवान्स इन्व्यायरोनेण्टल टेस्टिंग एण्ड रिसर्च लैब प्रा0लि0 द्वारा की गयी एरा0टी0पी0 आउटलेट की विश्लेषण आख्या दिनांक 27/05/2024 प्रस्तुत की गयी है, जिसका विवरण निम्नवत् है-

क्रम सं०	नमूना एकत्रण स्थल		नमूना एकत्रण की तिथि	प्रचालक की मात्रा					मानकों के अनुरूप प्राप्त अथवा (हां/नहीं)
				पी0एम0	एरा0एस मिग्रा0/ली0	सी0ओ0 डी0 मिग्रा0/ली0	सी0ओ0डी0 मिग्रा0/ली0	डायल एण्ड ग्रीस (मिग्रा0/ली0)	
1	आउटलेट एरा0टी0पी0	आफ	22/01/2024	7.06	16.6	16.8	60.0	3.2	हां
2	आउटलेट एरा0टी0पी0	आफ	27/05/2024	7.86	22.4	10.5	72.0	3.6	हां

- परियोजना द्वारा प्रेषित प्रतिउत्तर के अनुसार दोनों निरीक्षण दिनांक 15/01/2024 एवं 15/05/2024 के दौरान एरा0टी0पी0 मेन्टेनेन्स में पाया गया, उचित प्रतीत नहीं होता है साथ ही परियोजना द्वारा निरीक्षण दिनांक 15/01/2024 के मात्र दो दिन बाद दिनांक 17/01/2024 एवं निरीक्षण दिनांक 15/05/2024 के मात्र पांच दिन बाद दिनांक 20/05/2024 की धर्दे पार्टी विश्लेषण आख्या प्रस्तुत की गयी है, यानी मात्र दो से पांच दिन की अवधि के अन्दर एरा0टी0पी0 का मानकों के अनुरूप प्राप्त किया जाना संतोषजनक प्रतीत नहीं होता है। अतः परियोजना का कहना कि उनके द्वारा वर्ष-2023 में दो वर्ष की अवधि हेतु सहमति आवेदन किया गया था, किन्तु एक वर्ष की सहमति जल/वायु प्रदान की गयी के कम में अवगत करना है कि परियोजना द्वारा वर्ष-2024 में सहमति जल/वायु हेतु आवेदन किया गया था, किन्तु निरीक्षण के दौरान जनित हो रहे उत्प्रवाह के प्रचालक मानकों के अनुरूप न पाये जाने के कारण परियोजना के सहमति आवेदन पत्र को अस्वीकृत किया गया था। अतः परियोजना द्वारा प्रस्तुत प्रतिउत्तर दिनांक 10/07/2024 संतोषजनक प्रतीत नहीं होता है।
6. मैसर्स रानविज अपार्टमेण्ट, सी0वी0डी0 सीन शिटी में निवास करने वाले श्री एल0वी0 राय तथा उक्त प्रकरण ओ0ए0 संख्या-34/2024 एल0वी0 राय बनाम स्टेट आफ यू0पी0 व अन्य मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली के एलीकेन्ट द्वारा प्रेषित प्रेषण पत्र दिनांक 20/07/2024 में अवगत कराया गया है कि परियोजना में रेन वाटर हार्वरेटिंग स्थापित नहीं है, एरा0टी0पी0 ह्यूमन हेवीटेशन से दूर होना चाहिए किन्तु 250 के0एल0डी0 का एरा0टी0पी0 परियोजना के बेसमेण्ट में स्थापित है, परियोजना में सीन वेल्ड की स्थापना बेसमेण्ट के रूफ पर की गयी है एवं परियोजना में सोलर हाट्ट की व्यवस्था नहीं की गयी है। निरीक्षण के दौरान उपस्थित परियोजना प्रबन्धक द्वारा अवगत कराया गया कि परियोजना में रेन वाटर हार्वरेटिंग स्थापित नहीं है। निरीक्षण के दौरान पाया गया कि

5/7
L.A.

MR. RAJ
L.A.

- परियोजना में मानकों के अनुरूप ग्रीन बेल्ट एवं सोलर लाइट की स्थापना नहीं पायी गयी। परियोजना के वेसमेण्ट में 250 के0एल0डी0 का एस0टी0पी0 स्थापित पाया गया। जबकि इकाई को निर्गत पर्यावरणीय स्वीकृति दिनांक 22/12/2012 के दिवस सं0-4 में उल्लिखित है कि परियोजना द्वारा 5.0 एम0एल0डी0 क्षमता का एस0टी0पी0 स्थापित किया जायेगा तथा सामान्य शर्त सं0-55 में उल्लिखित है कि एस0टी0पी0 की स्थापना आवादी से दूर की जायेगी ताकि आस-पास के क्षेत्र में बदबू की समस्या न रहे। उक्त का अनुपालन परियोजना द्वारा नहीं किया जा रहा है।
- निरीक्षण के दौरान पाया गया कि परियोजना द्वारा उत्प्रवाह का निस्तारण परियोजना के अन्दर गुजर रहे टेरा नाला में ह्यूम पाइप के माध्यम से किया जाता है, जबकि परियोजना को निर्गत पर्यावरणीय स्वीकृति दिनांक 12/09/2018 की विशिष्ट शर्त संख्या-6 में उल्लिखित है कि उत्प्रवाह को एस0टी0पी0 के माध्यम से अधिकतम मात्रा में गार्डनिंग, पलशिंग में लाया जायेगा, तथा शोधित जल के पुनः प्रयोग हेतु इरिगेशन इस्प्रिंकलर एवं ड्रिप इरिगेशन सिस्टम पद्धति का प्रयोग किया जायेगा। निरीक्षण के दौरान उपरोक्त प्रक्रिया प्रयोग में नहीं लायी जा रही थी, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 में वर्णित प्राविधानों का उल्लंघन है।
- इकाई को स्टेट इन्वायरमेंट इम्पैक्ट अस्सिमेंट अथारिटी, उ0प्र0 के पत्रांक सं0-2368/एस0ई0ए0सी0/1059/2011/ए0ए0(एस) द्वारा पर्यावरणीय स्वीकृति प्राप्त है। जिसमें प्लॉट एरिया-12,86,899.68 वर्गमी0 एवं विल्टप एरिया-13,37,884.43 वर्ग मी0 अंकित है।
- इकाई को बोर्ड मुख्यालय के पत्र संख्या-एफ99099/सी-5/एन0ओ0सी0-595/12 दिनांक 08/02/2012 के माध्यम से कुल निर्माण 317.91 एकड़ क्षेत्रफल हेतु अनापत्ति प्रमाण पत्र निर्गत है। इकाई को राज्य बोर्ड के आनलाइन संदर्भ संख्या-177917/UPPCB/LUCKNOW/(UPPCBRO)/CTO/both/LUCKNOW/2023 DATED-25/04/23 के माध्यम से दिनांक 31/12/23 तक सहमति जल/वायु निर्गत है, जिसकी वैधता अवधि समाप्त हो चुकी है। निरीक्षण के समय इकाई को निर्गत सहमति जल/वायु में निहित शर्तों का अनुपालन होता हुआ नहीं पाया गया। वर्तमान में परियोजना को सहमति जल/वायु निर्गत नहीं है एवं न ही सहमति जल/वायु प्राप्त किये जाने हेतु आवेदन पत्र इस कार्यालय में दिचारायीन है।
- इकाई का संचालन बिना राज्य बोर्ड की सहमति जल/वायु प्राप्त किये ही किया जा रहा है, जोकि जल/वायु अधिनियमों के अन्तर्गत वर्णित प्राविधानों का उल्लंघन है।
- परियोजना के समन्वय में परियोजना के संचालन हेतु उत्तरदायी व्यक्ति निम्नलिखित है।
- श्री आर0के0 अग्रवाल पुत्र श्री दाबू बनारसी दास आवास सं0-55 बाबू बनारसी दास भवन, पुराना किला, लखनऊ (आधार संख्या-597573823058)
 - श्री अनुज पचौरी पुत्र श्री विष्णु दत्त पचौरी (पैन सं0-AMIPP0771F)

चूंकि इकाई राज्य बोर्ड से बिना सहमति जल/वायु प्राप्त किये संचालित है तथा इकाई से जनित प्रदूषित उत्प्रवाह के प्रचालक राज्य बोर्ड द्वारा निर्धारित मानकों के अनुरूप नहीं है। अतः परियोजना के विरुद्ध केंद्रीय प्रदूषण नियंत्रण बोर्ड के पत्र संख्या-B31011/BMW/2019/WMD-1/16314 dated 08/02/2019 द्वारा पर्यावरण क्षतिपूर्ति का आंकलन किये जाने हेतु मार्ग दर्शिका के अनुरूप पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाना उचित होगा। उक्त के अनुक्रम में दिनांक 01/01/2024 से दिनांक 02/08/2024 तक(कुल दिन-215) की पर्यावरणीय क्षतिपूर्ति का आंकलन निम्नवत् है:-

$$\text{Penalty} = \text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF}$$

PI Pollution index in the categorized Red = 80

N is number of days which = 215 Day (from 01/01/2024 to 02/08/2024)

R is a factor in rupees considering = 250

S for the categorization of industry which is = 1.5 (for Large)

LF is categorization of Population which is = 1.25 (for Lucknow)

$$\text{Penalty} = 80 \times 250 \times 1.5 \times 1.25 \times 215 = 80,62500 \text{ /-}$$

उपरोक्त परिप्रेक्ष्य इकाई में स्थापित जल प्रदूषण नियंत्रण व्यवस्था का संचालन मानकों के अनुरूप संचालित न किये जाने तथा परियोजना का संचालन बिना राज्य बोर्ड से सहमति जल/वायु प्राप्त किये जाने के दृष्टिगत इकाई में विराज कान्स्ट्रक्शन प्रा0लि0, सनग्रीज-1, वी0वी0डी0 ग्रीन, ग्राम-शाहपुर सराय शेख एव सेमरा, लखनऊ को निर्गत कारण बताओ नोटिस दिनांक 01/07/2024 को निस्तारित करते हुये निम्न संस्तुति की जाती है:-

अनुज पचौरी
स.म.

1. परियोजना के विरुद्ध दिनांक 01/01/2024 से दिनांक 02/08/2024 तक (कुल दिन-215) के प्रतिदिन की दर से कुल ₹ 80,52,500/- (₹ 80 अरसी लाख बासठ हजार पांच सौ मात्र) तक क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की जाती है।
2. परियोजना द्वारा बिना राज्य बोर्ड की सहमति के परियोजना का उपयोग किये जाने तथा परियोजना के कान्ट्रिब्यूशन प्रॉजिक्ट, समूचीज-1, बी०बी०डी० ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा, थाना बी०बी०डी० के उपयोग से जनित उत्प्रवाह का निस्तारण बिना पूर्ण शोधन के परिसर के बाहर स्थित टेरा नाला में इनके माध्यम से किये जाने के दुरुद्धिगत परियोजना के उपरोक्त वर्णित उत्तरदायी व्यक्तियों के विरुद्ध जल निवारण तथा नियंत्रण अधिनियम, 1974 की धारा-43 एवं 44 के अन्तर्गत सक्षम न्यायालय में परिवाद दाखिल होने की संस्तुति की जाती है।

उपरोक्त निरीक्षण आख्या संस्तुति सहित आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

~~परियोजना/क्षेत्रीय अधिकारी,~~

14.8.24
EE

14/08/24

524
12/8/24
(निमेष दुबे)
प्रयोगशाला सहायक

14/08/24
(के०के० चौधरी)
वैज्ञानिक सहायक

CEO-8

REGIONAL OFFICE

Phone/Fax : 0522-4066698

U.P. Pollution Control Board

PICUP BHAWAN, B-BLOCK, FOURTH FLOOR, GOMTI NAGAR
LUCKNOW- 226010

NOTICE OF INSPECTION TO HAVE SAMPLE ANALYSED

M/s. Viraj Construction. P.U. Ltd. Sunbreeze-1
B.B.D. Green, Village - Shahpur Sarai Shakti Sema
Lucknow

Take notice that it is intended to have the sample of water/sewage effluent/trade effluent which is
taken today the 02nd day of month August year
2024

- (1) Inlet of S.T.P
- (2) Outlet of S.T.P
- (3) Outlet of Home pipe-1 (4) Outlet of Home pipe-2

Aj 210124

Anuj 7388899920

U.P. Pollution Control Board
02/08/24

[Signature]
2.8.24

Name & Designation of the
Person who take the sample

Nature of the representative
Industry

Here specify the stream well, plant vessel or Place where the sample is taken.

संलग्नक सं- 9

19

CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building, No TC-12V Vibhuti Khand, Gantli Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 27570608/Lucknow/2024

Date: 13/08/2024

1. Name of Industry: Viraj Construction Pvt. Ltd., Sunbreeze-I at BBD G, Vill- Shahpur, Barai Sheikh And Senra , BKT
2. Address of Industry: Vill- Shahpur, Barai Sheikh And Senra , BKT
3. District: Lucknow
4. Description about sampling point: Outlet of STP
5. Type of Sample (Grab/Composite/Integrated): Grab
6. Sample Collected By: Krishna Kumar Chaudhary SA & R.K. Tiwari EP
7. Colour and Odour: - -
8. Quantity and Packing: 2 Lit. plastic Jerrycan
9. Date of Sample Collection: 02/08/2024
10. Analysis Indented by: RO Lucknow
11. Date of sample receipt in Lab: 02/08/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.56	As per MoEF CCIC/PCIS	02-12
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C: 2023	mg/l	38.0	"	10-20000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	12.0	"	1.0-50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	64.0	"	5.0-100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part A Effluent (Schedule-VI) The Environment (Protection) Rules, 1986
 source: www.epcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters:

Note: 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Arti Gupta(SA)]

Authorized by
SAMRENDRA SINGH
 Samrendra Singh (ASO)

Self Analyzed

RAM GOPAL
 Chief Environmental Officer
 Central Laboratory

21/11/24
 इमरान अहमद खान
 पर्यावरण अभियन्ता
 प्रभारी केंद्रीय प्रयोगशाला

19

CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 27608594/Lucknow/2024

Date: 13/08/2024

- 1- Name of Industry: Viraj Construction Pvt. Ltd., Sunbreeze-1 at BBD G, Vill- Shahpur, Sarai Sheikh And Semra, BKT
- 2- Address of Industry: Vill- Shahpur, Sarai Sheikh And Semra, BKT
- 3- District: Lucknow
- 4- Description about sampling point: Outlet of STP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Krishna Kumar Chaudhary SA & R. K. Tiwari EE
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 1 MPN Glass Bottle
- 9- Date of Sample Collection: 02/08/2024
- 10- Analysis Indented by: RO Lucknow
- 11- Date of sample receipt in Lab: 02/08/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	350000	-	< 1% MPN/100 ml & above
Fecal Coliform, 9221 E. Fecal Coliform Procedure	MPN/100 ml	240000	As per MoEF CC/CPCB	< 1% MPN/100 ml & above

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI) The Environment (Protection) Rules, 1986 source: www.epcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NAEL Parameters.

Note: 1 This result in the Test Report relate only to the item listed. 2 The report shall not be reproduced except in full, without the written permission of laboratory. 3 The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Arti Gupta(SA)]

Authorized by
SAMRENDRA SINGH
Samrendra Singh (ASO)
Digitally signed by
SAMRENDRA SINGH
Date: 2024.08.13 12:46:25

Self Attested

23/11/24

इमरान अहमद खान
पर्यावरण अभियन्ता
प्रमारी केन्द्रीय प्रयोगशाला

RAM GOPAL
Chief Environmental Officer
Central Laboratory
Digitally signed
by RAM GOPAL
Date: 2024.08.13
12:56:02 +05:30

CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 27570620/Lucknow/2024

Date: 13/08/2024

- 1- Name of Industry: Viraj Construction Pvt. Ltd., Sunbreeze-1 at BBD G, Vill- Shahpur, Sarai Sheikh And Semra , BKT
- 2- Address of Industry: Vill- Shahpur, Sarai Sheikh And Semra , BKT
- 3- District: Lucknow
- 4- Description about sampling point: Outlet of Humepipe 1
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Krishna Kumar Chaudhary SA & R K Tiwari EE
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 2 Lit. plastic Jerrycan
- 9- Date of Sample Collection: 02/08/2024
- 10- Analysis Indented by: RO Lucknow
- 11- Date of sample receipt in Lab: 02/08/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH. APHA 24th Ed. 4500B: 2023	-	7.32	-	02-12
Suspended Solids . APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	34.0	-	10-20000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	16.0	-	1.0 -50000 mg/l
COD. APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	72.8	-	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: www.epcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note: 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Arti Gupta(SA)]

Authorized by
SAMRENDRA SINGH
Samrendra Singh (ASO)
Digitally signed by
SAMRENDRA SINGH
Date: 2024.08.13 11:11:06.47
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Self Authored

21/11/24

RAM
GOPAL
Chief Environmental Officer
Central Laboratory
Digitally signed
by RAM GOPAL
Date: 2024.08.13
11:02:00 +05'30'

इमरान अहमद खान
पर्यावरण अभियन्ता
प्रभारी केन्द्रीय प्रयोगशाला

CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Date: 13/08/2024

Ref No: 27608684/Lucknow/2024

1. Name of Industry: Viraj Construction Pvt. Ltd., Sunbreeze-1 at BBD G, Vill- Shalpur, Sarai Sheikh And Semra , BKT
2. Address of Industry: Vill- Shalpur, Sarai Sheikh And Semra , BKT
3. District: Lucknow
4. Description about sampling point: Outlet of Humepipe 1
5. Type of Sample (Grab/Composite/Integrated): Grab
6. Sample Collected By: Krishna Kumar Chaudhary SA & R K Tiwari EE
7. Colour and Odour: - -
8. Quantity and Packing: 1 MPN Glass Bottle
9. Date of Sample Collection: 02/08/2024
10. Analysis Indented by: RO Lucknow
11. Date of sample receipt in Lab: 02/08/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	280000	-	<1.8 MPN/100 ml & above
Fecal Coliform, 9221 E Fecal Coliform Procedure	MPN/100 ml	220000	-	<1.8 MPN/100 ml & above

Reference: (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI) The Environment (Protection) Rules, 1986
source: www.cpcb.nic.in/GeneralStandards.pdf Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters

Note: 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced-ex-cept in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: N/A

Analysed by-
[Arti Gupta(SA)]

Authorized by
SAMRENDRA
SINGH
Samrendra Singh (XSO)

Digitally signed by SAMRENDRA
SINGH
Date: 2024.08.13 12:49:13
+05'30'

Self Attested


21/11/24

इमरान अहमद खान
पर्यावरण अभियन्ता
प्रमारी केन्द्रीय प्रयोगशाला

RAM
GOPAL
Chief Environmental Officer
Central Laboratory

Digitally signed
by RAM GOPAL
Date: 2024.08.13
12:49:25 +05'30'

CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 27570631/Lucknow/2024

Date: 13/08/2024

- 1- Name of Industry: Viraj Construction Pvt. Ltd., Sunbreeze-1 at BBD G, Vill- Shahpur, Sarai Sheikh And Semra , BKT
- 2- Address of Industry: Vill- Shahpur, Sarai Sheikh And Semra , BKT
- 3- District: Lucknow
- 4- Description about sampling point: outlet of humepipe 2
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Krishna Kumar Chaudhary SA & R K Tiwari EE
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 2 Lit. plastic Jerrycan
- 9- Date of Sample Collection: 02/08/2024
- 10- Analysis Indented by: RO Lucknow
- 11- Date of sample receipt in Lab: 02/08/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.68	-	02-12
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103- 105 °C 2023	mg/l	36.0	-	10-20000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	18.0	-	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	74.0	-	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986
source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory; 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Arti Gupta(SA)]

Authorized by
SAMRENDRA
SINGH
Samrendra Singh (ASO)

Digitally signed by
SAMRENDRA SINGH
Date: 2024.08.13 13:08:03
+05'30'

self Attested

RAM
GOPAL
Chief Environmental Officer
Central Laboratory

Digitally signed by
RAM GOPAL
Date: 2024.08.13
13:08:12 +05'30'

21/11/24
इमरान अहमद खान
पर्यावरण अभियन्ता
प्रभारी केन्द्रीय प्रयोगशाला

CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building, No. FC-12V Vibhuti Khand, Gandhi Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 27608705/Lucknow/2024

Date: 13/08/2024

1. Name of Industry: Viraj Construction Pvt. Ltd., Sumbreeze-1 at BHD G, Vill- Shahpur, Sarai Sheikh And Senra , BKT
2. Address of Industry: Vill- Shahpur, Sarai Sheikh And Senra , BKT
3. District: Lucknow
4. Description about sampling point: Outlet of housepipe 2
5. Type of Sample (Grab/Composite/Integrated): Grab
6. Sample Collected By: Krishna Kumar Chaudhary SA & R K Tiwari BE
7. Colour and Odour: --
8. Quantity and Packing: 1 MPN Glass Bottle
9. Date of Sample Collection: 02/08/2024
10. Analysis Indented by: RO Lucknow
11. Date of sample receipt in Lab: 02/08/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	540000	-	<1.8 MPN/100 ml & above
Fecal Coliform, 9221 E Fecal Coliform Procedure	MPN/100 ml	350000	-	<1.8 MPN/100 ml & above

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of Laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Arti Gupta(SA)]

Authorized by
SAMRENDRA SINGH
Samrendra Singh (ASO)

Digitally signed by SAMRENDRA SINGH
Date: 2024.08.13 12:52:23

RAM GOPAL
Chief Environmental Officer
Central Laboratory

Digitally signed by RAM GOPAL
Date: 2024.08.13 12:52:34 +05'30'

Self Initiated

21/11/24
इमरान अहमद खान
पर्यावरण अभियन्ता
प्रगरी केन्द्रीय प्रयोगशाला



भारत सरकार
 Government of India
 आर के अग्रवाल
 R K Agarwal
 जन्म तिथि / DOB : 01/01/1954
 पुरा / Male



5975 7382 3058

आधार - आम आदमी का अधिकार

Handwritten signature



आधार विशिष्ट पहचान प्रणाली
 Unique Identification Authority of India

पता:
 S/O: बाबू बनारसी दास, हाउस न.
 55, बाबू बनारसी दास भवन, पुराना
 धावन, सिविल, लखनऊ जी.पी., उत्तर
 प्रदेश, 226001

Address:
 S/O. Babu Banarsi Das, House
 No. 55, Babu Banarsi Das
 Dhawan, Purana Kila, Lucknow,
 Lucknow G.p, Uttar Pradesh,
 226001

5975 7382 3058



Handwritten signature

आयकर विभाग
 INCOME TAX DEPARTMENT
 भारत सरकार
 GOVT. OF INDIA

RAVINDRA KUMAR AGARWAL
 BABU BANARSI DAS
 01/01/1954
 Permanent Account Number
 ACPA6049H

Signature *[Handwritten Signature]*

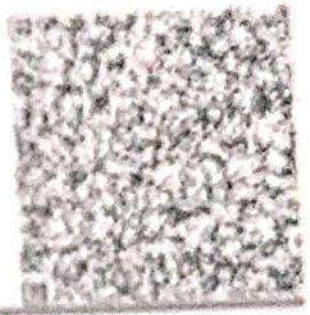
88



भारत सरकार
GOVERNMENT OF INDIA



अनुज पचौरी
Anuj Pachauri
जन्म तिथि / DOB: 06/08/1969
पुरुष / MALE



9564 9290 3272
UID: 9564 9290 3272 1099 7313

मेरा आधार, मेरी पहचान

१)

श्री. विराज कान्द्रवशन प्रा०लि०, सनबीज-1, बी०बी०डी० ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा, लखनऊ के उसके उत्तरदायी व्यक्ति के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के अन्तर्गत अभियोजनात्मक कार्यवाही किये जाने संबंधी प्रस्ताव।

श्री. विराज कान्द्रवशन प्रा०लि०, सनबीज-1, बी०बी०डी० ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा, लखनऊ के उसके उत्तरदायी व्यक्ति के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 के अन्तर्गत कार्यवाही की।

श्री. विराज कान्द्रवशन प्रा०लि०, सनबीज-1, बी०बी०डी० ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा, लखनऊ के उसके उत्तरदायी व्यक्ति के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 के अन्तर्गत कार्यवाही की।

उक्त आवासीय परियोजना का पूर्व में निरीक्षण दिनांक 15.01.2024 के समय एकत्रित नमूने की विश्लेषण काया प्रदर्शित नमूने के अनुसार नहीं पाये गये। इकाई को निर्गत संचालनाथ सहमति दिनांक 31.12.2023 तक निर्गत की गयी है। वर्तमान में इकाई को राज्य बोर्ड से सहमति (जल एवं वायु) प्राप्त की है।

श्री. विराज कान्द्रवशन प्रा०लि०, सनबीज-1, बी०बी०डी० ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा, लखनऊ के उसके उत्तरदायी व्यक्ति के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के अन्तर्गत कार्यवाही किये जाने संबंधी प्रस्ताव।

श्री. विराज कान्द्रवशन प्रा०लि०, सनबीज-1, बी०बी०डी० ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा, लखनऊ के उसके उत्तरदायी व्यक्ति के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के अन्तर्गत कार्यवाही किये जाने की संस्तुति की गयी है:-

- 1. श्री आर०के० अचवाल पुत्र श्री बाबू बनारसी दास (निदेशक), आवास सं०-55, बाबू बनारसी दास भवन, पुराना किला, धाना-पुराना किला, लखनऊ (आधार संख्या-597573823058 एवं पैन संख्या-ACMPA6049H)।
- 2. श्री अनुज पचौरी पुत्र दिग्वि दत्त पचौरी (डी०जी०एम०), मैसर्स विराज कान्द्रवशन प्रा०लि०, ग्राम-शाहपुर सराय शेख एवं सेमरा, धाना-बी०बी०डी०, लखनऊ (आधार संख्या-956492903272 एवं पैन संख्या-AMIPP0771F)।

उक्त उपरोक्त तथ्यों के दृष्टिगत आवासीय परियोजना मैसर्स विराज कान्द्रवशन प्रा०लि०, सनबीज-1, बी०बी०डी० ग्रीन, ग्राम-शाहपुर सराय शेख एवं सेमरा, लखनऊ एवं उसके संचालन हेतु दिन-प्रतिदिन के कार्यों के लिए उत्तरदायी व्यक्ति श्री आर०के० अचवाल पुत्र श्री बाबू बनारसी दास, आवास सं०-55, बाबू बनारसी दास भवन, पुराना किला, लखनऊ तथा श्री अनुज पचौरी पुत्र दिग्वि दत्त पचौरी (डी०जी०एम०), मैसर्स विराज कान्द्रवशन प्रा०लि०, ग्राम-शाहपुर सराय शेख एवं सेमरा, लखनऊ के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 एवं 48 के अन्तर्गत लखनऊ न्यायालय में परिवार प्रस्तुत करने हेतु अभियोजनात्मक कार्यवाही का प्रस्ताव आपके अवलोकनार्थ एवं अनुमोदनार्थ प्रस्तुत है।

ACB 26/9/24

(जी०सी० आर०)

पर्यावरण अभियन्ता वृत्त-5

(विवेक राय) मुख्य पर्यावरण अधिकारी, वृत्त-5

सदस्य सचिव महोदय / charymfa sir

(सचिव कुमार सिंह)

90 2090 प्रदूषण नियंत्रण बोर्ड लखनऊ



ANNEXURE-X

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Groundwater NOC - SBA-1
Ann- 122

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC047847

VALID FROM 09/05/2023 TO 08/05/2028

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202302000480

Name of the Owner	RAVINDRA KUMAR AGRAWAL	Company Name	Viraj Constructions Pvt. Ltd.
Designation	Director	कंपनी का नाम	
Company Address	TCG/1 A V/3, Vibhuti Khand, Gomti Nagar, Lucknow,	Authorization Letter	Download
पानी का पता		प्राधिकार पत्र	
Address of the Applicant	TCG/1 A V/3, Vibhuti Khand, Gomti Nagar, Lucknow	Application No.	LKNW0223NBU01
Date of Submission	22/02/2023	Specimen Signature	
Location Particulars			
District	Lucknow	Block	CHINHAT
Plot No./Khasra No.	Sunbreeze-1 BBD Green City	Municipality/Corporation	No
Card No./Holding No.			Lucknow Uttar Pradesh

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	10/01/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	120.00
Purpose of well	Bulk User	Assembly Size(For Tube Well)	
Drainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	7.50
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	35.00
Date of Energization (In Case of Electric Pump)			10/01/2022
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	35.00	Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Abstraction of Ground Water:	76650	Recharge Required	38325.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 38325.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

Holder of this NOC is hereby directed to fill form 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.

In case of any change of ownership of the proposed well, fresh authorization has to be obtained.

All Users abstracting ground water in excess of 100 m³/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.

For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters

The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands

In case of any change of ownership of the existing well, fresh registration has to be obtained.

No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration

In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification any subsequent stage, this registration is liable for cancellation.

The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.

Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis

Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

Any other site specific requirement regarding safety and access for measurement may be taken care of.

Any other condition(s) that may be imposed by the concerned Authority.

In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at an subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

(A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII) / Federation Indian Chamber of Commerce and Industry (FICCI) / National Productivity Council (NPC) / PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.

(B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digit water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

ate :17/07/2023

ace:Lucknow

This certificate is electronically generated and does not require digital signature

TO

Date_06/02/2023

The Project Manager

(Mr. Anil Srivastawa)

Viraj Construction,Pvt.Ltd

Project – BBD Green City /Sun Breeze SBA-1

Subject_Hand Over Documents of 250 KLD STP Plant

Dear Sir

We would like to take the opportunity to thank you for selection of SHINE WATER EXPERTS as a work partner; we completed the SITC of 250 KLD STP project and the project is running smoothly since last one and half month (45 Days) all the equipments are functioning smoothly without any problem

Now we are submitting following Document, please acknowledge the same, we are always ready to provide full support during DLP period

S.N.	DESCRIPTION
1	WARRANTY CERTIFICATE
2	LAB TEST REPORT _WASTE WATER
3	TEST CERTIFICATE _CENTRIFUGE
4	STAGE INSPECTION REPORT FOR TANKS _250 KLD STP
5	OPERATION MANUAL _STP
6	AIR BLOWER _PERFORMANCE TEST CERTIFICATE (1)
7	AIR BLOWER _PERFORMANCE TEST CERTIFICATE (2)
8	TEST REPORT _CONTROL PANEL
9	REQUISITE LOAD DATA
10	PERFORMANCE TEST REPORT _SEWAGE LIFTING PUMP _LUBI (PUMP#1)
11	PERFORMANCE TEST REPORT _SEWAGE LIFTING PUMP _LUBI (PUMP#2)
12	PERFORMANCE TEST CERTIFICATE _TREATED WATER TRANSFER PUMP #1 KIRLOSKAR ,KDI-1050
13	PERFORMANCE TEST CERTIFICATE _TREATED WATER TRANSFER PUMP #2 KIRLOSKAR ,KDI-1050
14	PERFORMANCE TEST CERTIFICATE _SLUDGE TRANSFER PUMP#1,KIRLOSKAR –SP-05M
15	PERFORMANCE TEST CERTIFICATE _SLUDGE TRANSFER PUMP#2,KIRLOSKAR –SP-05M
16	PERFORMANCE TEST CERTIFICATE _FILTER FEED PUMP#1, KIRLOSKAR-KDI-844
17	PERFORMANCE TEST CERTIFICATE _FILTER FEED PUMP#2, KIRLOSKAR-KDI-844
18	STP _PROCESS AND FLOW DIAGRAM _ 250 KLD STP

Looking forward to work with you and wishing your kind support for upcoming project

Authorized Signatory

SHINE WATER EXPERTS



[Handwritten Signature]
28/03/2023

For VIRAJ Cons.Pvt.LTD

[Handwritten Signature]
15/2/2023

4230



LUCKNOW MUNICIPAL CORPORATION

SOLID WASTE USER CHARGE DEMAND
(THIS IS NOT PAYMENT RECEIPT)



Department : Revenue Section
 Account : Solid Waste User Charge & Others
 Ward Area : CHINHAT 1 WARD
 Zone No. / Ward : 4 / Ward No-50
 Name : VIRAJ CONSTRUCTION PVT. LTD.
 Mobile No. : 0000000000
 Address : BBD VIRAJ TOWER VIBHUTI KHAND LUCKNOW

Category : PLATINUM
 Bill No. : LMC/SWM/04242
 Date : 02-07-2024
 Consumer Id : LMCS49999606
 Holding : N/A
 GST No. : N/A
 Email Id. : null

SNo.	Tax Type	HSN/SAC Code	Bill Month	Rate Per Month	Amount
1.	Solid Waste User Charge	9994	JUNE-2024 To JUNE-2024	21700.00	21700.00
Total					21700.00
Arrear					0.00
Advance					0.00
Total Payable					21700.00

Amount In Words : Rupees Twenty One Thousand Seven Hundred Only/-

Note -

- Payment should be made within 15 days. Delay Charges @ 18% is applicable after due date.
- This is a Computer generated Demand and does not require physical signature.
- For Details Please Visit : [https://](https://...)
- You will receive SMS in your registered mobile no. for amount paid. If SMS is not received verify your paid amount by calling 7991604139
- Payment by Chq/DD shall made in favour of "USER CHARGES NAGAR NIGAM LUCKNOW"
- Online transfer (RTGS/NEFT etc.) made in the following accounts details :-
- Account Name : " USER CHARGES NAGAR NIGAM LUCKNOW A/C "
- A/C No. : 50100219846831
- IFSC : HDFC0000078
- Print Date : 02-07-2024

Thanking You
LUCKNOW MUNICIPAL CORPORATION

In Collaboration With
SERVICE PROVIDER-EIRMCN

Handwritten signatures and dates:
 12/7/24
 02nd July 24
 M



4386

LUCKNOW MUNICIPAL CORPORATION


**SOLID WASTE USER CHARGE DEMAND
(THIS IS NOT PAYMENT RECEIPT)**

Department	: Revenue Section	Category	: PLATINUM
Account	: Solid Waste User Charge & Others	Bill No.	: LMC/SV/M/04243
Ward Area	: CHINHAT 1 WARD	Date	: 16-09-2024
Zone No. /Ward	: 4 /Ward No-50	Consumer Id	: LMCS49999606
Name	: VIRAJ CONSTRUCTION PVT. LTD.	Holding	: N/A
Mobile No.	: 0000000000	GST No.	: N/A
Address	: BBD VIRAJ TOWER VIBHUTI KHAND LUCKNOW	Email Id.	: null

SN0	Tax Type	HSN/SAC Code	Bill Month	Rate Per Month	Amount
1.	Solid Waste User Charge	9994	AUG-2024 To AUG -2024	21700.00	21700.00
				Total	21700.00
				Arrear	0.00
				Advance	0.00
				Total Payable	21700.00

Amount InWords : Rupees Twenty One Thousand Seven Hundred Only/-

Note :-

- Payment should be made within 15 days. Delay Charges @ 18% is applicable after due date.
- This is a Computer generated Demand and does not require physical signature.
- For Details Please Visit : <https://.....>
- You will receive SMS in your registered mobile no. for amount paid. If SMS is not received verify your paid amount by calling 7991604139
- Payment by Chq/DD shall made in favour of "USER CHARGES NAGAR NIGAM LUCKNOW"
- Online transfer (RTGS/NEFT etc.) made in the following accounts details :-
- Account Name : " USER CHARGES NAGAR NIGAM LUCKNOW A/C "
- A/C No. : 50100219846831
- IFSC : HDFC0000078
- Print Date : 16-09-2024

Thanking You
LUCKNOW MUNICIPAL CORPORATION

In Collaboration With
SERVICE PROVIDER-EIRMON

Alok Singh
18/9/24

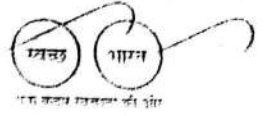
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LUCKNOW MUNICIPAL CORPORATION

**SOLIDWASTE USER CHARGE DEMAND
(THIS IS NOT PAYMENT RECEIPT)**



Department : Revenue Section
 Account : Solid Waste User Charge & Others
 Ward Area : CHINHAT 1 WARD
 Zone No. / Ward : 4 / Ward No-50
 Name : VIRAJ CONSTRUCTION PVT. LTD.
 Mobile No. : 0000000000
 Address : BBD VIRAJ TOWER VIBHUTI KHAND LUCKNOW

Category : PLATINUM
 Bill No : LMC/SWM/04244
 Date : 01-10-2024
 Consumer Id : LMCS49999606
 Holding : N/A
 GST No. : N/A
 Email Id. : null

SNo	Tax Type	HSN/SAC Code	Bill Month	Rate Per Month	Amount
1.	Solid Waste User Charge	9994	SEPT. -2024 To SEPT. -2024	21700.00	21700.00
Total					21700.00
Arrear					0.00
Advance					0.00
Total Payable					21700.00

Amount In Words : Rupees Twenty One Thousand Seven Hundred Only/-

Note :-

- * Payment should be made within 15 days. Delay Charges @ 18% is applicable after due date.
- * This is a Computer generated Demand and does not require physical signature.
- * For Details Please Visit : <https://.....>
- * You will receive SMS in your registered mobile no. for amount paid. If SMS is not received verify your paid amount by calling 7991604139
- * Payment by Chq/DD shall made in favour of "USER CHARGES NAGAR NIGAM LUCKNOW"
- * Online transfer (RTGS/NEFT etc.) made in the following accounts details :-
- * Account Name : " USER CHARGES NAGAR NIGAM LUCKNOW A/C".
A/C No. : 50190219846831
IFSC : HDFC0000078
- * Print Date : 01-10-2024

Alex Singh
31/10/24

Thanking You
LUCKNOW MUNICIPAL CORPORATION

In Collaboration With
SERVICE PROVIDER EIRMON

VAKALATNAMA
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1035/2024

S K Pandey

Applicant

Vs.

State of U. P.

Respondent

KNOW ALL to whom these present shall come that I, **Avanish Nath Tripathi, Senior Law Officer & Divisional Head (Law)**, do hereby appoint **Advocate Amit Singh Chauhan** herein after called Advocate to be my Advocate in the above noted case and authorize him:

To act appear and plead in the above noted case in this Court or in any other Court in which the same be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw, or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other act and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

And I the undersigned do hereby agree not to hold the Advocate responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I the undersigned do hereby agree that in the event of the whole or any part to the fee agreed by me to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the said is paid up. The fee settled is only for the above case and above Court. I hereby agree that once the fee is paid, I will not be entitled for the refund of the same in any case whatsoever.

IN WITNESS WHERE OF I do hereunto set my hand to these presents the contents of which have been understood by me this day of November, 2024.

Accepted subject to the terms of the fees.

Accepted

Advocate

Client



D/1652/2009



अवनीश नाथ त्रिपाठी / **Avanish Nath Tripathi**
वरिष्ठ विधि अधिकारी एवं प्रमाण प्रमुख (विधि) / **Senior Law Officer & Divisional Head (Law)**
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार).
(**M/o Environment, Forest & Climate Change, Govt. of India**)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032